

और 6 महीने अभी और बाकी हैं। उस में और भी ज्यादा चोरियां होंगी। इस के बारे में कोई बात नहीं कही है और वर्कर्स के बारे में कहा कि इन को इतना देना पड़ा। यह रेलवे बजट जो है उस में जनता और वर्कर्स के अन्दर झगड़ा लगाने की बात कही गई है। कहा तो बोस्ती की बात कही गई है। कहा तो देना पड़ा है और पै कमीशन की रिपोर्ट निकलेगी तो और देना पड़ेगा। आप अपनी कमजोरियां और अपने दिवालियेपन को सेल्फ-क्रिटिकली नहीं देखते, उस की समालोचना नहीं करते।

MR. DEPUTY-SPEAKER: He may continue on Monday.

Now we take up Private Members' Business. There is a motion by Shri Parashar.

15.00 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
TWENTY-THIRD REPORT

PROF. NARAIN CHAND PARASHAR (Hamirpur): I beg to move:

"That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th February, 1973."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th February, 1973."

The motion was adopted

15.01 hrs.

RESOLUTION RE: LAND REFORMS IN THE COUNTRY—Contd.

MR. DEPUTY-SPEAKER: Now we take up further discussion of the following Resolution moved by Shri A. K. Gopalan on the 8th December, 1972:

"This House calls upon the Central Government to recommend to all the State Governments to enact effective land reforms before the 26th January, 1973, through which the land monopoly of landlords is broken, all the exemptions are done away with and ceiling is fixed in such a way so that sufficient land is made available for distribution to the agricultural workers and poor peasants."

Before that, there is a formal amendment given notice of By Shri A. K. Gopalan. Would he like to move it?

SHRI A. K. GOPALAN (Palghat): I move:

"That in the Resolution,—  
for "26th January, 1973"  
substitute "30th May, 1973" (6)

MR. DEPUTY-SPEAKER: On the last occasion, Mr. Bhogendra Jha was on his legs. Is he here?...No, he is not here. Shri E. R. Krishnan.

\*SHRI E. R. KRISHNAN (Salem): Hon Mr. Deputy Speaker, Sir, on behalf of my party, the Dravida Munnetra Kazhagam, I rise to say a few words on the Resolution on Land Reforms moved by my hon. friend, Shri A. K. Gopalan.

I happened to read a series of articles which appeared in the *Times of India* published from Delhi from 26th October 1972, to 8th November 1972 on Land Reforms in our country. After reading them, I began to doubt whether land reforms in our country will ever succeed. If one looks at the performance of Uttar Pradesh, which has given three Prime Ministers to the country, in regard to land reforms and land ceiling, it is doubtful whether even by the end of 20th century the land ceiling programme will be vigorously implemented. It is reported that nearly 100 members of U.P. Legislative Assembly belonging to the ruling party own several hundred acres of surplus land. Though 2,02,000 acres of fallow land had been distributed to the landless Harijans in the State, the upper class sections of the society like the Brahmins, Ahirs, Thakurs and Yadavas by adopting threatening postures and unfair means had taken back the entire land and now they are cultivating the land. Some exemptions had been provided for in 1961 Land Ceiling Act, which during the past 11 years had been fully exploited by the rich land-lords for their personal aggrandisement. These 100 rich land-lords M.L.As. of the ruling party opposed tooth and nail the 1972 Land Ceiling Act.

There is a similar story in the State of Bihar also, where the land distributed to the Harijans had been confiscated by the wealthy land-owners on account of which nearly 13143 cases had been instituted against them. It was anticipated that 10,00,000 acres of surplus land would become available if the land ceiling Act were to be implemented effectively. But under the old land ceiling act, only 5000 acres of surplus were made available and out of that 770 acres had been distributed to the landless. Even here, as I stated earlier, 13,143 cases had been instituted against the land-lords for misappropriating the distributed land. I came across another news item also in which one of the

Deputy Ministers of Bihar had said that adequate administrative machinery was not available for implementing properly the land ceiling Act.

In the year 1963, the Tenancy Reforms Act was passed in Rajasthan. In spite of that, many rich land-owners, who were the back-bone of the ruling Congress Party indulged in fictitious transfers of land worth several crores of rupees, which were illegal according to the provisions of the Tenancy Reforms Act. Since the Ministers of the ruling party and also the top ranking leaders of the ruling party were involved in these shady transfers, an amendment to the 1963 Tenancy Reforms Act was passed by the Rajasthan Government which validated all such transfers made upto 31st December, 1969. Consequently, less surplus land was available for distribution of the landless. It is feared that there is no guarantee of implementing effectively the new land ceiling Act there. In Madhya Pradesh, the Ministers belonging to the ruling party are next only to the former Maharajas in the matter of owning vast acres of cultivable land. To circumvent the provisions of the land ceiling Act, there were any number of divorce petitions in the Courts in Hyderabad. The Central Government had to urge for radical land reforms in the Punjab. I would request the hon. Minister of State for agriculture to clarify this kind of incongruous situation prevailing in the country so far as the programme of land ceiling is concerned.

I would now refer to the unhappy position regarding ceiling on orchards. I do not know whether it will not take another hundred years for us to meet with success in regard to distribution of surplus land to the millions of landless in the country. Only in the State of West Bengal there is a ceiling of 6.92 acres on orchards. In all other States, the orchards have been included in dry land on which there is a ceiling of 54 acres in Himachal Pradesh, 54 acres in Haryana

and 45 acres in Bihar. I do not understand the logic of including fruit-bearing orchards in the dry land. In some State 5-member family is the basic unit for land ceiling and in some other an individual is the basic unit. In Rajasthan the land ceiling is 18 standard acres, in U.P. 15 to 18 standards acres, in Bihar 15, 18, 30, 37, 45—five categories of ceiling, in Himachal Pradesh, 27, 40, 50—three categories, in the Punjab, 17.5, 27.5—two categories, in Haryana 18, 27, 54—three categories, in Andhra Pradesh, 10 to 18, 15 to 27—two categories, in West Bengal, 17, 24—two categories and in Mysore, 10 standard acres. In each State there is a different yard-stick of land ceiling. Instead of adopting such various yard-sticks of land ceiling in the States, the best method is to fix a ceiling on agricultural income.

Last year in a paper circulated by the Planning Commission, it was mentioned that 440 lakh acres of surplus would become available for distribution among the landless poor and backward classes from people owing more than 20 acres and it would be distributed to 270 lakh landless poor in the country. It was also mentioned in this paper that the Government would initiate steps in that direction. But from what I have enumerated so far, and from the land ceiling acts passed by the States, it would be doubtful whether 44 lakh acres of surplus would become available. But, in reply to a question on 26th February 1973, the Minister of Agriculture stated that as a result of land ceiling acts, 10 lakh acres of surplus land became available for distribution among 5 lakh landless agricultural labour. I want to have correct information from the Minister of Agriculture—whether the Planning Commission is correct in its estimate or the Ministry is correct in giving such information to the House.

Before I conclude, I would like to point out the achievements of Tamil Nadu Government in land reforms and how my party, the ruling Dravida

Munnetra Kazhagam under the dynamic leadership of Dr. Kalaignar Karunanidhi is trying to match words with deeds in the matter of establishing an egalitarian society in the State. From 1947 to 1967, when the Congress Party was in power for 20 long years, the number of pattas given to the landless was just 1,11,443 and the total acreage was 2,70,755.35. But during six years of D.M.K. administration, from 1967 to 31st December 1972, 3,05,953 pattas had been given to the landless poor and Harijans and the acreage came to 6,05,035.88. Similarly, during 20 years of Congress rule in the State, 63,770 pattas and 26,73.88 cents of land were given to the poor for residential purposes and in six years of D.M.K. Government, from 1967 to 31.12.1972, 3,52,013 pattas and 11407.46 cents of land had been given to the poor, Harijans and such other backward class people for residential purposes. This achievement alone prompted Shri A. K. Gopalan, the mover of this Resolution, to pay his compliments to the D.M.K. Government of Tamil Nadu in the matter of vigorous implementation of land ceiling act. While the Central Government day in and day out talks about the establishment of a socialistic pattern of society in the country, the D.M.K. Government ceaselessly acts in establishing it.

Our Chief Minister, Dr. Kalaignar Karunanidhi has in his recent Budget Speech introduced revolutionary changes in the pattern of administrative action in achieving the goal of socialism. He has stated that....

MR. DEPUTY-SPEAKER: Mr. Krishnan, one may congratulate the creditable achievements of the D.M.K. Government in this regard. But, please confine yourself to the scope of the Resolution.

SHRI E. R. KRISHNAN: He has stated that the policy of the D.M.K. Government is that land should belong to the tiller of the soil. A number of measures of land reform have been enacted on this basis. For the protection of tenants who have been

[Shri E. R. Krishnan]

cultivating the land of landowners for many years, a number of enactments have already been brought on the statute book. The Government of Tamil Nadu have also decided to bring forth a legislation to confer on these tenants the right to purchase the lands they cultivate from the landowners. The Chief Minister has also announced that this legislation will be brought forward in the current session of the Assembly. Besides, a Tenants Financing Corporation will be set up to assist the poorer tenants to make the purchase.

Before I conclude, I would say that if the Central Government want to bridge the gap between profession and practice, then they must ensure effective implementation of uniform and progressive land ceiling acts throughout the country. With these words, I conclude.

MR. DEPUTY-SPEAKER: I would like to say that we have less than 95 minutes left for this discussion, which will include the time required for the Minister's speech as well as the reply of the hon. Mover of the resolution. I would, therefore, request the other speakers to be brief and to confine themselves if possible to five minutes each.

Now, Shri Bhogendra Jha. The hon. Member is not present. Then, Shri Bibhuti Mishra. He is also not here. Then, Shri Shivnath Singh.

SHRI BHOGENDRA JHA (Jainagar): I would not get a chance to speak, Sir?

MR. DEPUTY-SPEAKER: I called his name, but he was not here. There is no time left now.

SHRI BHOGENDRA JHA: Only for speaking on this resolution, I had come. If you would not permit me, I shall go. If you say that you would permit, then I shall remain; otherwise, I shall go. As you please, Sir.

MR. DEPUTY-SPEAKER: Now, I have called another Member. We shall see later.

श्री शिवनाथ सिंह (शुंलुन्) : उपाध्यक्ष जी लैंड रिफार्म का मामला सदन में और

सदन के बाहर काफ़ी चर्चा का विषय रहा है और माननीय श्री ए० के० गोपालन जी ने इस सम्बन्ध में यह प्रस्ताव भी यहां पर रखा है। लेकिन जहां तक मेरी समझ में आता है लैंड रिफार्म एक बहुत ही वाइड टर्म है, इन्होंने उस के सिर्फ एक ही आस्पेक्ट को—लैंड सीलिंग को यहां पर रखा है। यदि सिर्फ लैंड सीलिंग हो जाये—काश्तकार कितनी जमीन काश्त कर सकता है उस के लिए सीलिंग हो जाय तो उस से लैंड-रिफार्म नहीं हो सकता है। इस के अन्दर और भी बहुत सी प्रोब्लम्स हैं, यदि उन सब के लिए कुछ न कुछ कर सकें तब लैंड रिफार्म हो सकता है। जैसे कंसोलिडेशन का मामला है। आज हम सीलिंग रख रहे हैं, लेकिन जो छोटे छोटे टुकड़े काश्तकारों के हाथ में हैं, उस की तरफ नहीं देखते हैं, उनका कंसोलिडेशन नहीं होता है तो काश्तकार को जितनी पैदावार करनी चाहिए, उतनी नहीं कर सकता है।

इसी तरह से सब-लेटिंग का सवाल है। ऐसे काश्तकार जो खुद काश्त नहीं कर सकते, वे अपनी जमीनों को सब-लेट कर देते हैं। मेरी मान्यता तो यह है कि जमीन पर अधिकार उस का होना चाहिये जो खुद काश्त करे। विभिन्न प्रान्तों के कानूनों में जो सब-लेटिंग का कानून है उस को खतम किया जाना चाहिये सब-लेटिंग का अधिकार नहीं होना चाहिये। जमीन उस के पास होनी चाहिये जो उस को खुद काश्त करे। इस समय विभिन्न प्रान्तों के कानूनों में कल्टीवेटर की जो डेफिनीशन है, वह डिफेक्टिव है, जब तक उस डिफेक्टिव डेफिनीशन को हम इम्प्रूव नहीं करेंगे तब तक लैंड रिफार्म की दिशा में हम कारगर कदम नहीं उठा सकेंगे।

इसी तरह से छोटे छोटे काश्तकारों को फाइनेन्स करने का सवाल है जो लैंड रिफार्म के अन्तर्गत आता है। मैं आप से यही निवेदन करना चाहूंगा कि सिर्फ एक ही प्वाइन्ट को टच कर के समस्या हल नहीं हो सकती, हमें सभी मामलों को सामने रख कर काम करना चाहिये। जैसा कि गोपालन जी ने

26 जनवरी की डेंट रखी थी तो हमारी केन्द्रीय सरकार और प्रान्तीय सरकारें जो हैं उनका कमिटीमेंट है कि जल्दी से जल्दी लैंड सीलिंग बिल लायेंगे और भलग भलग प्रान्तों में जा भी रही हैं लेकिन प्रश्न यह है कि लैंड सीलिंग के जो कानून बन रहे हैं उनका असर क्या होगा ? आज लैंड सीलिंग के कानून में सीलिंग चाहे कितनी ऊंची नीची रखे लेकिन उसको इम्प्लीमेंट करने की शक्ति और कार्यक्षमता जो है वह व्यूरोक्रेसी में ही है और उस व्यूरोक्रेसी तथा सरकार में वही लोग हैं जो कि एक ग्राम आदमी की फीलिंग से टच नहीं होते हैं । उनके लिए वे कमिटी में हैं । ऐसी स्थिति में मैं निवेदन करना चाहता हूँ कि लैंड सीलिंग और लैंड रिफार्म्स के जितने भी कानून हों उनको इम्प्लीमेंट करने के लिए एक खास क्वासा तैयार करें जिसमें कि वे लोग हों जोकि गांवों के हैं, जो लैंडलेस हैं और जोकि उनकी भावनाओं को समझ सकते हैं । ऐसे कमचारियों के हाथ में यदि आप लैंड रिफार्म्स के काम को सौंपें तभी उसका कुछ नतीजा सामने आ सकता है वरना आज की स्थिति में व्यूरोक्रेसी में उन्हीं परिवारों के लोग आते हैं जोकि लैंड रिफार्म्स को होने देना नहीं चाहते हैं । आज उसमें ऐसे लोग हैं जो कि बड़ी बड़ी जमीनों को अपने कब्जे में किए हुए हैं और एनकेनप्रकारेण उस जमीन को अपने कब्जे में बनाए रखना चाहते हैं । इसलिए जब तक आप इन कानूनों को इम्प्लीमेंट करने के लिए कमिटी में मशीनरी नहीं लायेंगे तब तक कोई भी कारगर कदम उठाने वाला नहीं है । इसको तरफ सरकार का पूरा ध्यान जाना चाहिए ।

राजस्थान और दूसरे प्रान्तों में गांधी शताब्दि के वर्ष में बहुत से शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स लोगों को जमीनें एलाट की गईं लेकिन आज तक भी उन लोगों को उन जमीनों का कब्जा नहीं मिल सका है ? वे लोग जो कि समाज में अपना असर रखते हैं वे अपनी जमीनों से पाई विद होना नहीं

चाहते हैं । सरकार को चाहिए कि उन लोगों को उन जमीनों का कब्जा दिलाए ।

इस संबन्ध में एक सवाल और भी बहुत ग्रहण है । बल्कि मैं समझता हूँ वह इन कानूनों से भी ग्रहण है । जब तक हमारा माइन्ड इस मामले में माफ नहीं होगा तब तक हम कुछ भी नहीं कर सकेंगे कि जमीन पर हम कितना प्रेशर रखना चाहते हैं । इस बात की तरफ ध्यान देना बहुत जरूरी है । आज जितने भी प्रोप्रेसिव नेशन्स हैं वहां पर लैंड पर कम से कम प्रेशर होता है जहां लैंड पर जितना प्रेशर ज्यादा है वह बैकवर्डनेस की निशानी है । इसलिए हमें इस बात को तय करना पड़ेगा कि कितना प्रसेंटेज प्रेशर हम जमीन पर रखना चाहते हैं और एक्स्क्लूजिवली उसको लैंड पर ही रखना चाहते हैं । आज समाज में ऐसे बहुत आदमी हैं जो कि खेती के अलावा दूसरे धंदे करते हैं, व्यापार करते हैं और नाम मात्र के लिए ब्लैक मनी को व्हाइट करने के लिए उस पर कब्जा रखना चाहते हैं । हमारे वित्त मंत्री महोदय ने एग्रीकल्चरल इनकम को थोड़ा सा टच करने की कोशिश की है लेकिन उससे कुछ होने वाला नहीं है । जब तक अगर इनकम के साथ में एग्रीकल्चरल इनकम को टैक्सिबिल नहीं करेंगे तब तक कुछ भी होने वाला नहीं है (ध्यवधान) जब तक एग्रीकल्चरल इनकम को हम उसकी टैक्सिबिल लिमिट में नहीं लाते हैं तब तक लैंड रिफार्म्स का काम नहीं हो पायेगा । जो बड़े रैस के आदमी हैं वह जमीन पर बराबर कब्जा बनाये रखते हैं । मैं समझता हूँ यह जो लैंड रिफार्म्स का प्रस्ताव रखा गया है वह एकांगी है, सर्वांगी नहीं है हमको इसे सर्वांगी दृष्टि से देखना पड़ेगा जिसमें कल्टीवेट की डेफिनीशन का सवाल है सबलेंटिन्स का मामला है उसमें हम क्या करना चाहते हैं सीलिंग का तो एक आस्पेक्ट है । देहातों में तो बैसे भी सीलिंग अपने आप होनी जा रही है । आज यदि किसी आदमी के पास 50 बीघे जमीन है और उसके पांच लड़के हैं तो बैसे भी दस दस बीघे जमीन ही रहनी है । आटोमैटिक

[श्री शिव नाथ सिंह]

सीलिंग अग्नेप्राप हो जाती है। इसलिए जबतक आप दूसरे मैत्रा लैंड रिफार्मर्स से नहीं लायेंगे, लैंडिंग को डेफिनेशन तय नहीं करेंगे और फिनिटेड प्रोसेस नहीं होगी कानूनों को लागू करने के लिए तबतक कारगर सुधार नहीं हो सकते हैं।

डा० लक्ष्मीनारायण राठोड़ (मंदसौर) :

उपाध्यक्ष महोदय, मेरा निवेदन है प्रस्तुत प्रस्ताव के सम्बन्ध में अनाज संगोपन प्रस्तुत करते हुए कि जो भी सोमा निर्धारित की जाये और जो भी भूमि प्राप्त की जाये इन कानूनों के जरिए उसको दिसम्बर, 1973 तक उन लोगों में जो भूमिहीन हैं, विशेषकर हरिजन आदिवासियों, खेत में काम करने वाले मजदूर, गरीब वर्ग के लोग और मिलिटरी के रिटायर्ड लोगों को प्राथमिकता के क्रम में लेकर उस भूमि को उन में वितरित कर दिया जाये। जहां तक लैंड रिफार्मर्स का सम्बन्ध है और उसके लिए बनने वाले कानूनों का सम्बन्ध है, किसी न किसी रूप में भू में सोमा के पुनर्निर्धारण हेतु कानून इस वर्ष विभिन्न राज्यों में देखने में आये हैं। उन के जरिए जो भूमि को सोमा है कि किम व्यक्ति के पास कितनी भूमि रहे उसको घटावे का क्रम निरन्तर चलता जा रहा है। महाराष्ट्र में यदि 20 एकड़ की सोमा तो मध्य प्रदेश में 18 एकड़, पंजाब में 18 एकड़, तो आन्ध्र में 10 एकड़—इस प्रकार से अलग अलग प्रदेशों में अनाज अनाज सोमाये बनाकर, उसको निरन्तर घटाकर इस प्रकार की स्थिति पैदा कर दी गई है कि जो छोटा किसान हो या कुछ जो बड़े किसान की परिभाषा में आते हों उनमें एक प्रकार की अनिश्चितता का वातावरण पैदा हो गया है। वे नहीं समझते कि इस प्रकार से सोमा कम करने को भी कोई सोमा रहेगी या नहीं। इसके कारण आज उत्पादन भी जो उचित रीति से वह कर सकते हैं उस में गिरावट आई है। जहां तक लैंड रिफार्मर्स के जरिए भूमिहीनों को भूमि मिलने का प्रश्न है वह तो बहुत दूर रहा, कई बार सरकार की तरफ से कहा

जाता है कि इन कानूनों से हमें लाखों एकड़ जमीन प्राप्त होने वाली है लेकिन वह हो तो नहीं है। चाहे जमीन की सोमा कितनी ही क्यों न घटा दी जाये। यदि वितरण व्यवस्था दोषपूर्ण है तो उसका कोई लाभ न होगा। इस सम्बन्ध में मैं अपने प्रदेश का ही उदाहरण देना चाहता हूं। वहां पर लाखों एकड़ भूमि वितरण के लिए पड़ी हुई है लेकिन सरकार की निष्क्रियता के कारण भूमिहीनों में वह जमीन वह बटती नहीं। उन लोगों को जो पट्टे दिये जाते हैं वह ऐसी भूमि के दिए जाते हैं जिन पर पहले से कोई दूसरा काबिजा होता है और उनको बेदखल कराना भी कठिन होता है। इसलिए मैं समझता हूं कि केवल नारा देने से ही भूमि सुधार का काम होने वाला नहीं है। मध्य प्रदेश में तथा अन्य प्रदेशों में भी प्रायः यही स्थिति है।

हमारे कृषि राज्य मंत्री ने इन सदन में बड़े जोर-शोर के साथ घोषणा की थी कि अनाज के मामले में हमारा देश आत्मनिर्भर हो गया है और बाहर से हम को अनाज मंगाने की आवश्यकता नहीं रहेगी बल्कि अन्य देशों को हम कुछ एक्स्पोर्ट भी कर सकेंगे। परन्तु एक सूखे के झटके ने सरकार की जो हालत की है वह सब के सामने है। आज सरकार चारों तरफ देख रही है कि दूसरे देशों से अनाज आये तो उस को यहां पर वितरित किया जाये। सरकार द्वारा हरित क्रांति के नारे के बावजूद तथा अनेकों सिचाई परियोजनाओं की घोषणा के बाद भी आज महाराष्ट्र में सिचाई का प्रतिशत 8 प्रतिशत है तो मध्य प्रदेश में 7 प्रतिशत होगा और राजस्थान में 6 प्रतिशत भी सिचाई का रकबा प्राप्त नहीं होता है। अनेक प्रदेशों में सिचाई की यही स्थिति है तो फिर लैंड रिफार्मर्स की बात करना कहां तक उचित है। किसानों को मिलने वाली जो सुविधायें हैं वे ठीक समय पर मिलें, उन को ऋण मिलें, खाद और अच्छा

बीज मिले, लेकिन उसके लिए सरकार की तरफ से कोई गारन्टी नहीं है और न कोई व्यवस्था ही है। खेतों के लिए किसान भ्रष्टाचार चाहता है लेकिन उसको वह बीज यदि दिया भी जाता है तो वह उस समय दिया जाता है जबकि वह वास्तव में अपनी फसल को चुका होता है। काले बाजार से अधिक भाव पर वह बीज लेता है। सरकार को इन बात के लिए कोशिश करनी चाहिए कि ठीक समय पर उस को यह सारी सुविधाएं उपलब्ध हों।

जहां तक बैंकिंग की सुविधा का सवाल है, कहा जाता है कि छोटे छोटे स्थानों पर बैंक खोल कर पांच एकड़ तक किसानों को ऋण दिये जा रहे हैं लेकिन वास्तव में इस प्रकार की सुविधाएं आज भी किसानों को नहीं मिल रही हैं। उनको बैंकों से किसी प्रकार की वांछित सुविधा नहीं मिल रही है। यदि कहीं कुछ मिलती भी है तो पांच या चार एकड़ वाले किसानों को बीस-बीस चक्कर लगाने के बाद कभी जमानत के लिए और कभी किसी काम के लिए लगाने पड़ते हैं और उसके बाद भी कभी कभी ऋण नहीं मिल पाता है। इसलिए मेरा निवेदन है कि जहां तक लैंड रिफार्म्स की बात है यह केवल नारा मात्र हो रहे बल्कि वास्तविक भूमि सुधार के साथ साथ आज जो लाखों गरीब आदिवासियों, हरिजन भूमिहीन हैं उनको भी भूमि मिल सके।

एक और मेरा निवेदन है कि मध्य प्रदेश में कृषि की भूमि के साथ साथ लाखों एकड़ भूमि वन की है जिस के बारे में राज्य सरकार ने पट्टे देने की बात कही है लेकिन वहां के वनवासियों उखाड़े जा रहे हैं, उनकी शोषणियां जलाई जा रही हैं और उनको भूमि से बेदखल कर दिया जा रहा है। कृषि मंत्री जी कहेंगे कि यह तो राज्य सरकार का मामला है लेकिन जहां तक लैंड रिफार्म्स की बात है, छोटे लोगों को सुविधायें देने की

बात है तो उनको साबना चाहिए कि कौन सा सरकार भूमि सुधार सम्बन्धी कानूनों को किस प्रकार भ्रमल में ला रहा है। और यदि उस प्रदेश की सरकार कर्तव्य से पीछे हटती है तो केन्द्रीय सरकार को उसे करवाना चाहिए।

जहां तक मैंने बताया महाराष्ट्र, राजस्थान और गुजरात में सिंचाई सुविधाएँ नहीं हैं। वहां ये सुविधाएँ उपलब्ध होनी चाहिए और जो लाखों एकड़ भूमि पड़ी हुई है वितरण करने के लिये वह आदिवासियों, हरिजनों में ठीक समय पर वितरित हो सके इस के लिये हमारी केन्द्रीय सरकार राज्य सरकारों को निर्देश दे। साथ ही छोटे किसानों को कठिनाइयों को भ्रमर आप हल करेंगे तभी इन भूमि सुधार कानूनों का कुछ उपयोग हो सकेगा अन्यथा यह कानून को परिभाषा तक ही सीमित रहेंगे और उन का कोई उपयोग नहीं हो सकेगा। फिर चाहे इस प्रकार के प्रस्ताव और संशोधन पर चर्चा हो तो भी उसका कोई भय न रहेगा।

MR. DEPUTY-SPEAKER: I keep on receiving slips from Members who want to speak on the subject. Either they co-operate by confining themselves to five minutes or some of them may have to forego their chance to speak that is only way by which we can contain the discussion within the time-limit. Not more than five minutes each. Mr. Naik.

SHRI BHOGEENDRA JHA: Sir....

MR. DEPUTY-SPEAKER: I called you; you were not here; even so I will give a chance later on....(Interruptions)

AN HON. MEMBER: He is not well.

MR. DEPUTY-SPEAKER: Can I call you later, then?

SHRI B. V. NAIK (Kanara): If I am given a chance later on, I am most willing to accommodate him.

MR. DEPUTY-SPEAKER: I will call you later; I only want to accommodate Mr. Jha, because his not well. But I would like to draw the attention of Mr. Jha that I would go out of my way to accommodate you because somebody mentions that you are not well. I would like to draw your attention to the rules. When a Member's name is called and he is not here, then he may not have the right to speak again. Of course the discretion of the Chair is always there. Now, kindly speak. And be brief, please.

श्री भोगेन्द्र झा (जयनगर) : उपाध्यक्ष महोदय भूमि सुधार का सवाल आज इस दौर में आ गया है कि कोई विरोध नहीं कर रहा है। जो हृदय से विरोधी हैं वह भी व्यक्ति या दल दिल खोल कर के विरोध नहीं कर रहा है। इसलिए भूमि सुधार के औचित्य पर बोलने का सवाल नहीं है। सवाल है कि कारगर भूमि सुधार जो प्रस्ताव में हो वह लागू कैसे होगा इस के साथ दो बातें हैं। पहली बात तो यह कि जो शासक दल ने समाजवाद का नारा दिया और उस से जो भ्रम पैदा हो रहा है तो सब कोई समझते हैं कि हम समाजवाद कर रहे हैं। तमिलनाडु की सरकार भी समाजवाद कर रही है, माननीय वित्त मंत्री का बजट भी समाजवाद कर रहा है, और जनसंघ के बंधु भी समाजवाद का विरोध नहीं करेंगे। तो ऐसी स्थिति में भूमि का वितरण इस सिद्धान्त के आधार पर हो कि सेल्फ कल्टिवेटिंग टेनेन्सी बाद में कायम हो यानी जो खुद जोतने वाला है वह जितनी जमीन अपने आप जोत सकता है उतनी जमीन की मिल्कियत उन को रहे। इस आधार पर अभी भी देश के कम ही राज्यों में इस के नजदीक कोई कानून बना है। कुछ हद तक केरल में कुछ आन्ध्रा का कानून था जिस में कुछ गुंजायश भी कुछ बंगाल में भी हुआ

था। लेकिन उन सभी जगहों में बड़े भू-स्वामियों के बेचने की अभी भी गुंजायश है, खासकर बंगाल में और आन्ध्रा में। बाकी राज्यों के कानून को कारगर कहना सही नहीं होगा। महाराष्ट्र का कानून पारित होना या न होना बेकार सा ही है क्योंकि उस कानून के जरिए भू-स्वामियों के पास पूरी जमीन रह जाएगी। इसलिए उस को पारित करना या न करना बेकार है। ऐसी स्थिति में क्या हम फिर आग्रह कर सकते हैं सरकार से कि क्या भारत सरकार यह हिम्मत करेगी कि जो उन के दल की, अखिल-भारतीय कांग्रेस कमटी की, 9 सदस्यीय समिति ने सिफारिश की थी, उस आधार पर अभी भी विभिन्न राज्यों में भूमि सुधार कानूनों में संशोधन करेंगे। उस कानून को लागू कैसे किया जाय इस पर बहुत से माननीय सदस्यों ने कहा है। मेरा कहना है कि जो प्रशासन का यन्त्र है उस के जरिये से यह लागू नहीं हो सकता है। इस का कारण यह है कि जो बड़े अफसर हैं वे अधिकतर बड़े भू-स्वामियों के घरों के लड़के हैं, और दूसरे यह की गांवों में बड़े भू-स्वामियों की जो हजारों साल की परम्परा चल रही है वह बदस्तूर है। शोषण करने वाला वही परिवार, वही परिवार सूदखोरी करता है, वह परिवार गांव के निर्धन लोगों पर अतंक कायम किए हुए है, और साथ ही ऐसे परिवार के लोग ऊंची जाति के हैं, इसलिए सामाजिक शोषण भी वही परिवार करता है। तो सामाजिक शोषण, सूदखोरी और भूमि को शोषण, यह तीनों बातें मिली हुई हैं। इसलिए कानून भूमि सुधार का केवल अफसरों के जरिए लागू किया जाय तो लागू नहीं हो सकता। इसलिए आवश्यक है कि सभी भूमि सुधार कानूनों में लोकप्रिय समितियों को कानूनी अधिकार दिए जायें, स्टेट्यूरी नान-आफिशियल कमटीज कायम की जायें जिन्हें दंडित करने का अधिकार हो और जांच कर के भूमि के वितरण में सहायता देने का भी अधिकार हो।



अभी कुछ राज्यों में यह बात आयी, आन्ध्र में भी यह बात थी, और यह भी एक कारण है कि आन्ध्र के बड़े भू-स्वामियों ने पूरे राज्यों को अग्नि दाह में झोक देने का निर्णय किया, और वही क्रम वहाँ चल रहा है। लेकिन केरल में भूमि सुधार कानून पर कुछ अमल हो रहा है, मैं उम्मीद करता हूँ कि अभी भी वहाँ यह कानून कड़ाई से लागू किया जायगा, और माननीय गोपालन साहब अपना प्रभाव काम में लायेंगे जिस से गैर-सरकारी समितियों को जो कानूनी अधिकार है उन को पूरा कारगर बनाया जाय। केरल में अगर सो.पी.एम. सहयोग वे तो वहाँ कारगर तरीके से भूमि सुधार कानून को लागू किया जा सकता है। इस के बगैर लागू नहीं होगा।

दूसरा पहलू यह है कि जो भूमि के जोतने वाले हैं वह जब तक नहीं झड़ेंगे तब तक कोई अगर सर अगर ईमानदार भी होगा, कानून को लागू नहीं कर सकता। अभी यह होता है कि अगर काश्तकार अपने अधिकार के लिये झड़ते हैं तो पूरा शासन यन्त्र उन का दमन करने में लग जाता है। और आप ने सुना होगा मेरे ही क्षेत्र में सात हमारे साधियों का एक ही जगह मर्दर कर दिया गया। यह राजनीतिक हत्याएँ एक साथ हुई और हत्या कराने वाले शासक दल के हैं, एक उनमें से डेलीगेट चुना गया था और एक अभी भी बिहार में डिप्टी स्पीकर है। जनसंघ और सिडीकेट के लोग भाग कर वहाँ पहुँच गये। तो मैं पूछना चाहता हूँ कि क्या सरकार आज इस बात के लिये आम लोगों का आह्वान करेगी कि भूमि सुधार कानून को लागू करने में मदद करे? अगर यह नहीं होगा तो बिना गाँब के संगठन के यह कानून लागू नहीं हो सकता। जन-आन्दोलन को अगर सरकार सहयोग न दे तो कम से कम दमन का रास्ता तो न ले, उन को कुचलने की कोशिश न करे पुलिस द्वारा यह मेरा निवेदन है।

भूमि सुधार कानून के सही रूप से पालन कराने में विलम्ब किया जा रहा है। बोट लेने के लिये आप ने भाषण दे दिये कि जमीन का बटवारा करेंगे और उस दिशा में भू-सुधार कानून भी बनाया लेकिन उस पर अमल नहीं होता है। बड़े भू-स्वामियों को बच निकलने के तरीके आपके कानून में मिल ही जाते हैं। जब तक आप जनता का सहयोग इस कानून के लागू करने में नहीं आमंत्रित करेंगे, गैर-सरकारी समितियों को कारगर नहीं बनायेंगे, तब तक कुछ होने वाला नहीं है। आप ने देखा कि आन्ध्र में क्या हुआ? जितने भी थोक व्यापारी थे बड़े बड़े भू-स्वामी थे, चोर बाजारी करने वाले लोग थे, उन्होंने सभी कार्यालयों को जप्ता दिया, खास कर वह कार्यालय जहाँ उन ही पकड़ हो सकती देश के और हिस्सों में यह हो सकता है। इस लिये सरकार को भू-सुधार कानूनों को कारगर तरीके से लागू करना है, तभी देश में शान्तिपूर्वक भूमि सुधार कर सकते हैं। मेरा निवेदन है कि सरकार इस काम में विलम्ब न करे। 26 जनवरी तो बीत गई लेकिन अगले जून के महीने तक इस का अभियान चला कर लागू किया जाय जिस से गाँवों में जनतांत्रिक वातावरण पैदा कर सकें।

SHRI B. V. NAIK (Kanara): Mr. Deputy-Speaker, Sir, the land ceiling resolution which Shri A. K. Gopalan has brought is of topical interest and will affect a large number of people. As far as the party line is concerned, we are very clear as to what exactly is implied by the land ceiling. I do not know about some people who may be having any doubts. The popular press has been very loud in crying hoarse about this lobby and that lobby—the kulak lobby etc. I do not know about the lobbies. But as far as the manifesto of the Congress Party is concerned, I think there is nothing which contradicts at least in spirit though not in from what Mr. Gopalan has to say about it.

[Shri B. V. Naik]

The land ceiling is a must and we are committed to it as a party. While we are well-versed with the election manifesto of the ruling party, which puts it at anywhere between 10 and 18 acres, I have not been able to see what is the relationship between the language spoken by a people and the crop grown in a particular State, a question which I have asked and to which I am yet to get a satisfactory answer. Why should there be variations in the ceilings on land because of the linguistic differences between the people. In Belgaum, according to what has been announced, the ceiling is going to be 10 standard acres while in the neighbouring State of Maharashtra, within a few feet of the boundary of Mysore, it is different. To put it sarcastically, what is the relationship between the language and the land ceiling? Should it not depend upon the agricultural conditions? Here I would draw attention to the recommendations of the Raj Committee which suggested that the entire country should be divided into suitable agricultural tracts. If there is going to be any rationale behind the land ceiling, whatever be the ceiling which we are going to apply, it has to base itself on the agricultural tracts, as recommended by the Committee on Direct Taxes for the purpose of assessment of tax on agricultural holdings. I think a certain amount of basic rethinking on this subject would be helpful, if not instantly at least in the near future.

Then, coming to the Mysore Land Ceiling Bill,...

MR. DEPUTY-SPEAKER: Why should the Mysore Land Ceiling Bill come here?

SHRI B. V. NAIK: All right: I will not name the State. The provisions of a State Bill on land ceiling....

MR. DEPUTY-SPEAKER: Why should State Bills come here at all?

SHRI B. V. NAIK: By the accident of birth, I belong to a particular State.

MR. DEPUTY-SPEAKER: There are certain constitutional limitations on such discussion of State subjects.

SHRI B. V. NAIK: A State has prescribed a ceiling of about 10 standard acres. It is not very relevant to certain areas. In the densely populated western coast, if a person owns 10 acres not even standard acres, he will be a rich man. Therefore, while the spirit of the legislation is good, the essential ingredient should be the principle of self-cultivation. In the past we have committed certain costly mistakes. In respect of collectivisation of land we have not been very successful. Under these circumstances, the principle of self-cultivation, which is an ingredient, has got to be given paramount importance.

Lastly, if we go through the draft outline of the First Five Year Plan, with which the late Shri Pitambar Pant was associated, it was suggested that the management of land should be entrusted to people knowing agriculture. There was also mention of land management legislation, about classifying cultivation into categories of A, B, C & D. What has happened to it? Now the land revenue machinery looks after everything, including the maintenance of law and order and conducting of elections. For the last 15 years we have been crying hoarse that agricultural experts should but in charge of land legislation and land revenue matters. Till now we have not taken any conclusive decision on this. I would say that something decisive should be done in this connection during the Fifth Five Year Plan.

श्री अनादि चरण दास : (जाजपुर) :

उपाध्यक्ष महोदय, इस सदन में माननीय सदस्य श्री गोपालन ने जो प्रस्ताव रखा है उस के बारे में मैं कहना चाहता हूँ कि उन्होंने बहुत अच्छा प्वाइंट उठाया है लेकिन आज जो परिस्थिति इस देश में है

उस को देखते हुए उस से बहुत ज्यादा काम बनने वाला नहीं है। जमीन एक ऐसी चीज है जिस की वजह से अक्सर झगड़े होते हैं। अगर देखा जाय तो जितने भी किसान या सिविल केसेज होते हैं उन में से 60 परसेंट जमीन के होते हैं। जमीन हमारे देश में एक अत्यधिक मूल्यवान् वस्तु है। इस लिये आवश्यक है कि जमीन के बारे में नये ढंग से कोई रिफार्म किया जाये। कांग्रेस की डिमांड भी रही है कि "लैंड टु दि टिलर"। यह बात आज ही नहीं कही गई बहुत दिनों से कही जा रही है और ऐसा किया जाना चाहिये।

आज हर जगह मंग की जा रही है कि जमीन की सीलिंग लगाई जाये, लेकिन उस से कोई काम बनने वाला नहीं है। सीलिंग के बाद जहाँ कहीं भी लोगों को जमीन मिली है, जिस स्टेट में भी इन का कानून बना है, वहाँ पर किसी को भी अच्छी जमीन नहीं मिली है। हमेशा लोगों को खराब जमीन ही दी जाती है। और अगर कहीं अच्छी जमीन दी भी जाती है तो इतना छोटा टुकड़ा दिया जाता है कि उस से उन का गुजारा नहीं हो पाता है। इतनी कम जमीन देने का क्या फायदा है। उस से आप लोगों की गरीबी को नहीं मिटा सकेंगे। इसलिये इस मामले में बड़े ढंग से प्लैनिंग कर के काम करना चाहिये।

सब से पाजिटिव अप्रोच इस बारे में यह है कि गांव वालों को गांव में ही जमीन मिलनी चाहिये और वहाँ पर जो रेकार्ड आफ राइट है उस को खत्म कर देना चाहिये। गांव की सारी जमीन गांव की होनी चाहिये और गांवों की प्लैनिंग गांवों में होनी चाहिये। वह प्लैनिंग ऐसी होनी चाहिये कि एम्प्लायमेंट अपाचु-निटीज गांव में ही मिलें। इस में कुछ हद तक स्टेट मदद करे और कुछ गांव वाले खुद करें। मैं समझता हूँ कि स्टेट

की जो भी रेवेन्यू होती है उस का 60 परसेंट गांवों को जाना चाहिये। जब इस तरह से होगा तभी ठीक से काम हो सकेगा।

आज जमीन को ले कर बहुत से आदमी बरबाद हो सकते हैं। इस समय ज्यादातर जमीन पूँजीपतियों के हाथों में है या पालिटिशियन्स के हाथों में है। जब भी जमीन के मामले को ले कर कोई केस होता है और पुलिस से मदद मांगी जाती है तो वह नहीं मिलती है। क्योंकि मदद देने वाले आखिर कौन होते हैं। वह या तो पुलिस होती है या मजिस्ट्रेट होता है और यह लोग ज्यादातर जमीन वाले होते हैं। वह नहीं चाहते कि किसी को भी जमीन दी जाये। वह कोई न कोई ऐसा रास्ता निकाल लेते हैं कि जमीन उन के हाथ से न जाये और उन के ही हाथ में बनी रहे।

मेरे पास समय अधिक नहीं है, इन-लिये मैं दो एक प्वाइंट्स आप के सामने रखना चाहता हूँ। आज सब गांवों में मर्नलैंडरी मौजूद हैं। जब तक वह लोग गांव में रहेंगे तब तक किसी को भी जमीन देने से कोई फादा नहीं होगा। आप जो भी जमीन देंगे उस को मर्नलैंड्स लांग पैसा दे कर खरीद लेंगे और उन के पास बैसी की बैसी जमीन बर्मा रहेगी। मान लीजिये आज किसी के पास पांच एकड़ की छोटी सी होल्डिंग है और दस एकड़ की सीलिंग लगी हुई है। उस को यह अधिकार प्राप्त है कि वह किसी दूसरे से पांच एकड़ जमीन और ले ले। इस तरह से वह अपने पास और जमीन ले कर रख लेते हैं और दूसरे लोग बेजमीन के हो जाते हैं। जब बैंकों का राष्ट्रीयकरण हो चुका है तो वह सिम्प्योरिटी दें और गांव की जमीन गांव में ही रह जाये। इस के लिये प्रापर्टी राइट को ठीक करना होगा। जब इस तरह की प्लैनिंग होगी तभी ठीक से काम हो सकेगा।

**श्री विभूति मिश्र (मोतीहारी) :** उपाध्यक्ष महोदय, आप ने मेरा नाम पुकारा था। मैं किसी जरूरी काम से बाहर चला गया था।

**श्रीमती सहोदराबाई राय (सागर) :** उपाध्यक्ष महोदय मुझे भी बोलने का अवसर दिया जाये।

**श्री मूलबन्ध डागा (माली) :** उपाध्यक्ष महोदय, अभी इस प्रस्ताव पर हुई बहस का उत्तर माननीय कृषि मंत्री, श्री शिन्दे, बड़े बड़े झांकड़ों के साथ देंगे और बतावेंगे कि हम ने इस प्रकार देश में जमीन का वितरण कर दिया है, सब राज्यों में बड़े प्रगतिशील कानून बना दिये गये हैं और हमें बड़ी भारी सफलता मिली है, आदि। मैं उन के उत्तर को जानता हूँ। लेकिन मैं बड़ी नम्रता के साथ उन से इत्तिफाक नहीं करता हूँ और कहना चाहता हूँ कि वह यह बात उन गांवों में जा कर कहें जहां भूमिहीन लोग रहते हैं। आज हमारे देश में गरीब आदिमियों की स्थिति बड़ी दयनीय है। उन को जमीन एलाट नहीं हो पाती है, और अगर हो जायें, तो वे उस का कब्जा नहीं ले सकते हैं और अगर वे कब्जा ले भी लें, तो वह उन से वापिस ले ली जाती है।

आज जमीन एलाट करने वाली आबंटन समितियों में भ्रष्ट अधिकारी बैठते हैं। वे निष्ठावान और सेवाभावी नहीं होते हैं और उन में गरीबों को ऊंचा उठाने की भावना नहीं होती है। सब से आवश्यक बात यह है कि राज्यों के कानूनों में कमी या गंभीर होने के कारण जो जमीनें गलत ढंग से हड़प ली गई हैं उन कानूनों को रेट्रास्पेक्टिवी लागू कर के उन जमीनों को वापिस ले लिया जाये। एलाटमेंट कमेटीज में एम० पीज० सेवाभावी और कमिटिड लोग सिड्पूल्ड कास्ट और लेबर क्लास के लोग ज्यादा होने चाहिए।

इस वक्त कमेटी में एम० एन० ए० प्रधान, तहसीलदार, वी०डी०ओ० और एक सिड्पूल्ड कास्ट्स का आदमी होता है। हरिजनों को उस में ज्यादा रिप्रेजेंटेशन दिया जाना चाहिये और खेतिहरों के प्रतिनिधि भी रखे जाने चाहिए। पुलिस को भूमि हीनों को जमीन का कब्जा दिलाने में मदद करनी चाहिए।

आज-कल भूमि के आबंटन का प्रसीजार् यह है कि गरीब आदमी अपने घर से पंद्रह कोस जाता है बस पर चार रुपये खर्च करता है। वहां पर उस को पर्चा मिलता है। दरख्वास्त लिखने के लिए पेटिशन राइटर उस से दो रुपये ले लेता है। फिर पटवारी उस से यह लिखने के लिए पांच रुपये ले लेता है कि यह भूमिहीन है। इसके बाद वह तहसीलदार के दरवाजे पर जाता है। श्री शिन्दे को खुद जा कर देखना चाहिए कि जमीन का एलाटमेंट कैसे होता है। उन के कानून और झांकड़ें ठीक हैं, लेकिन कभी वह उन गांवों में जायें, जहां सिड्पूल्ड कास्ट्स के लोग रहते हैं। सिड्पूल्ड कास्ट्स के लोग जमीन इसलिए लेते हैं कि वे उस को काश्त करने के लिए मालदार लोगों को दे दें। नाम तो कम्पू धोबी या हीरा नाई का होता है, लेकिन जमीन पर काश्त हमन्तसिंह या रामसिंह करते हैं।

मैं श्री गोपालन की बात को नहीं मानता हूँ। हमारे देश में प्रगतिशील कानून बन चुके हैं, लेकिन उन पर ठीक तरह से अमल नहीं किया जा रहा है।

MR. DEPUTY-SPEAKER: Shri Ranabahadur Singh.

श्रीमती सहोदराबाई राय : उपाध्यक्ष महोदय, मुझे भी पांच मिनट दीजिए।

MR. DEPUTY-SPEAKER: I have said that I would not accept any more slips. There is another important Resolution that is coming.

श्रीमती सहोदराबाई राय : आप मुझे कभी मौका नहीं देते हैं।

MR. DEPUTY-SPEAKER: I am not deaf. I have heard you. Shri Ranabahadur Singh.

SHRI RANABAHADUR SINGH (Sidhi): Mr. Deputy-Speaker, Sir, Shri A. K. Gopalan has done service to the House by bringing this important Resolution before the House. whereas I agree with the spirit of the Resolution that those who have no land should get it, I beg to disagree with the point he has made in his resolution by asking for a time-bound programme. The question of giving land to the landless which has so far yielded tremendous wealth of political good to those who have been able to exploit it completely disregards the fact that the person who is really concerned in this exercise is lost especially when time-bound methods are put on to such legislations.

The previous speaker said that the landless cannot go and establish his identity as a landless. If he could do that he would not be a landless. Once time-bound programme is foisted on to such legislation inevitably the objective of the legislation is nullified. Long afterwards, when the dust has settled and the fever has subsided, when some objective person sits down to take stock of what was sought to be done, he would be surprised by the fact that one simple voice was lost in all this haste and hurry. I am speaking of the voice of Mahatma Gandhi. Even now in this country people are listening to that voice and working

every day without any pay or salary, trying to help the landless people. I am speaking about the Sarvodaya people. With all power at the hands of Government, and with all their professions of trying to help the landless, what is it that stops the Government from helping the Sarvodaya movement? Mahatma Gandhi's voice in this particular aspect of our social need is completely ignored.

It is surprising to me that while Vinobha Bhave could get more than 9 lakhs of acres, the present fifteen years of exercise in legislation for giving land to the landless has hardly brought us even one-third of this amount of land and yet the non-legal method sought to be brought about by a change of heart by the Sarvodaya people has been completely ignored by the Government. In case the urge to help the landless people in this country is a genuine one then, the work being done by the Sarvodaya people in this sphere should find genuine support from the Government. For, that is one method by which the genuine landless people will be brought of their misery. Thank you.

श्रीमती सहोदराबाई राय (सागर) :

उपाध्यक्ष महोदय, मैं किसान घराने से आती हूँ इस लिए मुझे जमीन का अच्छा अनुभव है। आज हरिजनों और आदिवासियों को सिर्फ दो चार एकड़ से ज्यादा जमीन नहीं दी जाती है, जो जमीन उन्हें दी जाती है, वह भी ऊबड़-खाबड़, पहाड़ी और पथरीली होती है, वहाँ कुछ भी पैदा नहीं होता है। उन्हें कम से कम दस बारह एकड़ जमीन दी जानी चाहिए।

इसलिए जब यह जमीन का बंटवारा हो तो जो हरिजन और आदिवासी भूमिहीन हैं उन को यह दी जावे और जो

[श्रीमती सुहोदराबाई राय]

दूसरे लोग भी भूमिहीन हों चाहे वह ठाकुर हों चाहे ब्राह्मण हों क्यों कि कई ठाकुर और ब्राह्मण भी भूमिहीन हैं जो हम से लड़ते हैं हरिजनों और आदिवासियों को जमीन मिली हम को नहीं मिली, तो उन को भी दी जाय। जितने भी भूमिहीन हैं सब को भिन्नता चाहिए। कोई जातिवाद का प्रश्न इस में पैदा नहीं होना चाहिए। जो जमीन बांटी जाय वह ट्रैक्टरों से पहले जोत दी जाय। सरकार पहले उन को ट्रैक्टरों से जोत करके और तब उन को दे। नहीं तो वह कैसे उस में काश्त कर सकते हैं? क्यों कि बहुत सी जगह तो बहुत से ऊवड़-गावड़ और ऐसी जमीन उन को भिन्नता है जिस में पेड़ वगैरह भी होते हैं। उस को ठीक करने के लिए उन के पास साधन नहीं हैं वह साधन कहाँ से लाएं? बैंक में रुपया लेने के लिए अंगर जाय तो बैंक वाले जब तक सी दो सी रुपये उन को न मिलें उन को लोन नहीं देते। अब न लेने वाले के लिए कानून है और न देने वाले के लिए कानून है। जब तक बैंक वाले के घर में दो सी चार सी रुपये नहीं पहुँच जाते हैं वह रुपया मंजूर नहीं करते हैं। बाहर निकल कर किसान कहता है कि दो सी रुपये ले लिए तब 4 हजार रुपये मिले। वह रिपोर्ट भी करे तो किस को करे? तो ऐसी हालत में आगे नहीं बढ़ सकते हैं।

दूसरी बात मिसौटी वालों को जमीन जो देने हैं रहने तो वे पंजाब में हैं, काश्मीर में हैं और जमीन उन को हमारे मध्य प्रदेस में देने हैं। वह जमीन ले

लेते हैं और चार दिने में बेच कर चले जाते हैं। तो ऐसी हालत में उन को जमीन देते समय उन से लिखवाना चाहिए कि वह काश्त करेंगे या नहीं करेंगे। नहीं तो वह उस जमीन को बेच कर चले जाते हैं। गरीब हरिजन को जो चार पांच एकड़ मिलती है उन में तहसीलदार और पटवारी उन की परेशान करते हैं। वह पांच सो रुपये जो वही का रहने वाला जमींदार उस को दे देना है तो उस को कैमिल कर के वह उस के नाम कर देते हैं और उस बेचारे को जेल में बन्द कर देते हैं। तो ऐसी हालत में कैसे यह काम चलेगा।

मेरी प्रार्थना है कि कई उस में विधवाएँ भी हैं : डाक्टर साहब ने कहा कि जो जमीन जोते उसी की वह हो। अब जैसे कोई विधवा है, उस का पति मर गया है, उस के बच्चे हैं, वह नहीं जोत सकते तो वह बंदाई पर दे सकती है या मजदूरों से काश्त करा सकती है। तो उस के लिए कानून में गुंजाइश होनी चाहिए कि विधवा की जमीन या जो इस तरह के लूले लंगड़े व्यक्ति हैं उन की जमीन उन से न ली जाय क्योंकि उस में उन के बच्चे पते हैं। कानून जो आप र रखा है यह तो अच्छा है लेकिन शिन्दे साहब को देखा चाहिए कि दिल्ली में बैठने से काम नहीं चलेगा। कभी सी आई डी बन कर देहात में जा कर देखें कि क्या हाल है, तब पता चलेगा।

इसलिए मैं प्रार्थना करती हूँ कि बाहर के लोगों को जो गांवों में जमीन दे दो हैं जैसे काश्मीर पंजाब या दूर हैदराबाद में रहने वाले लोगों को, उन

रहले निश्चयाया जाय कि वह उस में बेती करेंगे, नहीं तो वह जमीन बेच कर चले जाते हैं और हरेजन और आदिवासी और दूसरे लोग भी जो भूमिहीन हैं उन का ध्यान रखा जाय ।

सीलिंग की बात जो चली है हमारे मध्य प्रदेश में 18 एकड़ जो हुम्रा वह सिंचाई की जमीन का हुम्रा है । बाको तो 55 और 50 एकड़ तक है जो सिंचाई की जमीन है नहीं । यह किया तो ठीक है लेकिन सही अर्थों में उस पर अमल किया जाना चाहिए । ऐसा नहीं होना चाहिए कि जनता खलबली पड़े छोटे किसानों में कि इन्हें शोट नहीं देना है क्योंकि इन्होंने तो हमारी जमीन भी छुड़वा ली और टैक्स भी लगा दिए । इस का ध्यान रखा जाना चाहिए कि भविष्य में हमारे किसानों को हानि न हो और सही तरीके से खेती वह करें । आपस में झगड़े न हों और कभी आन्दोलन न उठे । बस इतना हो कह कर मैं अपनी बात समाप्त करती हूँ ।

प्रो. नारायण बन्धु पाराहार (हमीरपुर) : उपध्यक्ष महोदय, मैं आप के सामने इस बिल का अंशतः समर्थन करता हूँ पूर्णतया नहीं हमारे देश में जमीन का मसला सब से बड़ा गंभीर मसला है और उस का कारण यह है कि जो कोई कानून बनता है उस को तोड़ने के लिए सब उपाय कानूनी और गैर कानूनी और हर जो उपाय मिल सकते हैं काम में लाए जाते हैं । दरअसल जमीन के साथ जो मोह यहां पर किसान को या जमींदार को है वह सारी बीमारी की जड़ है । तो क्या होता है कि कानून देश के सामने आता है ।

अभी लैंड सीलिंग की बात है । कुछ स्टेट्स ने उस के आंकड़े दिए हैं । प्रश्न संख्या 89 के उत्तर में 26 तारीख को यह बताया गया है कि 12 राज्यों ने जवाब दिया है कि लैंड सीलिंग कानून के कारण कितनी जमीन रिलीज होने की उम्मीद है । कितनी जमीन रिलीज होती है, कहां होती है और किस को मिलती है यह एक बड़ा भारी मायाजाल है । क्यों कि जो जमीन रिलीज होती है उस को कौन लेता है यह देखने की बात है । जब आदमी को यह यह अधिकार है कि उस के पिता के नाम भी जमीन हो, उस के अग्रज नाम भी हो, भाई के नाम भी हो, भतीजे के नाम भी हो और कभी कभी यहां तक कि कुत्ते और बिल्ली के नाम भी हो तो देश में कानून की दुर्गति क्या हो सकती है इस का अन्दाजा लगाया जा सकता है । अभी पंजाब में एक खबर पिछले दिनों अखबार में छपी थी । वहां पर डाइवोर्स सिस्टम का फायदा उठा कर आधी जमीन वीबी के नाम कर दी गई और आधी अपने नाम रख ली गई । मियां वीबी बैसे इकट्ठे ही रहते हैं । लेकिन जमीन बांटने के लिए अलग हो जाने हैं । तो हमारे देश में ऐसा कुछ अंशत है । हम यह चाहेंगे कि जो हिन्दु अन् डावाइड फेमिली है उसकी जो जमीन है उस की परिभाषा होनी चाहिए और उस की मिल्किट परिवार के नाम होनी चाहिए ताकि कोई गड़बड़ न कर सके ।

दूसरी बात यह है कि जमीन पर सीलिंग कितनी हो इस का फैसला रकबे से ही नहीं होना चाहिए । यह भी देखना चाहिए कि उस में क्या पैदा होता है? मान लीजिए एक जमीन ऐसी है कि जहां सब पैदा होता है उस को तो एक फसली करार दी जाय और जहां गेहूं और बाजरा पैदा होता है उस को दो फसली करार दिया जाय । तो एक फसली की सीलिंग बड़ी हाई कर दी क्यों कि वहां एक फसल पैदा होती और वहां बारिश नहीं

[श्री नारायण चन्द पारार]

होती है। वह बीरानी भी है, एक फसली भी है इसलिए उस को सीलिंग बड़ा हाई कर दी जाती है और ऐसा जमीन जो बंजर है लेकिन फसलें जहां दो पैदा होती है उस की सीलिंग कम कर दी जाती है। तो यह हमारे सारे मसले जैसे गौर आने चाहिए और मैं तो यह मांग करूंगा कि जमीन के मसले को हल करने के लिए एक कमिशन बनना चाहिए जिस का नाम लैंड रिफार्मज कमिशन हो जो हर राज्य में जाय और सेंटर और स्टेट के अगड़े से अलग हो कर इस बात को देखे अगर देश में फानेस कमिशन बन सकता है या देश लां कमिशन बना सकता है या कोई और कमिशन बना सकता है तो लैंड कमिशन क्यों नहीं बना सकता? क्यों कि जमीन सिर्फ एक मिलिक्रियत का बात नहीं है। एक प्रतिष्ठा का भी सबाल उस में है। जिस के पास जमीन है वह अपने आप को ऊंचा समझता है और जिस के पास नंही है वह छोटा समझता है।

16 00 hrs

हमारे यहां कुछ ऐसी जमीन भी है जिस को हम विलेज कामन लैंड शामिलता भूमि कहते हैं। वह शामिलता भूमि जब से देश में पंचायती का राज आया या पंचायती सिस्टम शुरू हुआ तब से जमींदारों की मौज हो गई। जमीन दरअसल पंचायत के नाम है लेकिन वह है सारी की सारी बड़े बड़े लैंड लार्ड्स के पास और मेरा तो संकेत कुछ ऐसे मसलों से है कि बैसे ही उन के पास अच्छी जमीन बहुत काफी है और साथ लगती हुई जो जमीन है वह भी पंचायत से उन की मिल जाती है और वहां पर रहने वाले हरिजन या दूसरी छोटी विगुदरी के लोग जो हैं उन को यह उन को यह कर कि आप को रोज पर मिलेगी पट्टे पर मिलेगी, उन से पैसे

जाना जाऊं काम लिया जाने और फिर महीनों और वर्षों निरीक्षण होता है।

इस के साथ साथ जमीन के मसले पर एक बहुत बड़ी फीज करप्ट अफसरों की पलती चली आ रही है जिन का काम सिर्फ यही होता है कि इन को उस से लड़ाओ जमींदार को मुजारे में लड़ा दो और हमारी रियासत में तो तीन चार किस्म के मुजारे हैं। एक तो वह हैं मरूस कई दूसरे हैं, कई तीसरे और चौथे हैं। आखिरकार मसला यहां पर पहुंचता है कि जमीन जिस को चाहिए जो हल चलाता है उस को नहीं मिलती और जो पटवारी को, माल अफसर को या तहसील दार को अपने काबू में रखता है उस के नाम जमीन चलती रहती है?। सादियां गुजर जाती हैं, उस ने कभी हल चलाया नहीं और जमीन उस के नाम चलती रहती है। और सादियां गुजर जाती हैं ऐसे लोग हैं जो हल चलाते आए हैं जिनके बाप दादा हल चलाते आए हैं, उन के नाम आज तक जमीन नहीं हो सकी। तो इस सारे मसले पर गौर करने के लिए कानूनी पहलू से भी और दूसरे पहलुओं से भी एक कमिशन बनना चाहिए तब जाकर सारे देश में इस का हल हो सकता है। सेंटर और स्टेट के अगड़े को इस में लाने की जरूरत नहीं है।

MR. DEPUTY-SPEAKER: Shri Chintamani Panigrahi.

SHRI R. S. PANDEY (Rajnandgaon): I had moved an amendment. I must get an opportunity to speak.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Within the limited time of five minutes, I wish to bring to the notice of the hon. Minister only two points, and I hope he will give consideration to them.

Now, guidelines have been fixed by the Chief Ministers' conference thanks to the Government's effort to bring



about land reforms all over the country. The date for implementation of directions given in the guidelines is almost over by now. So far as land reform enactments are concerned, we found from answers to questions put here that with regard to the land reform measures in Himachal Pradesh, Tamil Nadu, UP, Maharashtra, Punjab and some other States, the President has already given his assent to the enactments. States like Andhra, Bihar and Madhya Pradesh are still asking for assent from the President.

AN HON. MEMBER: Bihar has got it.

SHRI CHINTAMANI PANIGRAHI: Some other States have also done it. But we find that in some cases, the ceilings fixed have been a little higher than those indicated in the guidelines fixed by the Chief Ministers' conference. I hope Government will scrutinise those cases in those States where they might have fixed ceilings over and above those fixed in the guidelines approved by the Chief Ministers' conference.

Secondly, I would also like to know what are the concessions they are giving in States in the case of dryland, etc., where, in some cases, the ceilings have gone up to 72 acres. In some States, the ceilings for orchards and other things are beyond the imagination of the party and the Government and the guidelines which were given for those States. As the Government is very serious in implementing land reform measures, I hope the Government will also give some little thought to this kind of land ceilings which have been fixed by the different States.

Thirdly, it is learnt that at least out of one million hectares of surplus land that is available, half a million acres have been distributed. I would like to know, in all those States whose land reforms have been given assent to up to now, how much land actually they have distributed and what is the number of beneficiaries State-wise in those States which have enacted these

land reforms. The Government should help us to know this.

Then I would like to know from the hon. Minister how it is that the number of agricultural labourers in this country, taking India as a whole, has increased. It was 3,15,19,411 in 1961. It has now increased to 4,74,89,383 in 1971. If you take Statewise, as the States are taking steps to provide land for the landless, what is the position? I do not know what is the statistics that you are getting from the different States. Take the case of Andhra Pradesh. It was 53,36,494 in 1961. It has gone up to 68 lakhs in 1971. Take the case of Assam. It has gone up from 17 lakhs to 40 lakhs; take Bihar; it has gone up from 44 lakhs to 68 lakhs. Orissa; it was 13 lakhs; it has gone up to 19 lakhs. So, in every State, the number of landless agricultural labourers, between a period of ten years, has gone up by five to seven lakhs. I hope the Government will give serious thought to this matter.

So far as the minimum wages for agricultural labourers are concerned, they must be revised. It is a meagre income that the agricultural labourers get all over the country. What they get does not exceed Rs. 2.50 per person per day. In some places it was revised in 1959; that is a long time ago. Since then prices have gone up. I hope the Government will take into consideration all these factors.

श्री बिभूति मिश्र (मोतीहार) :  
उपाध्यक्ष जी, जमीन की हदबन्दी की जाय मैं इसके हक में हूँ लेकिन जो जमीन हदबन्दी के बाद निकले वह उस को दी जाय जो जमीन की पैदावार को बढ़ा सके क्योंकि जमीन इस लिये है कि पैदावार बढ़ा कर जो पोपुलेशन घाज बढ़ रही है उस को खिलावे। उस को जमीन न दी जाय जो पैदावार को नहीं बढ़ाये। घाज विज्ञान का युग है, लोग सोच रहे हैं कि जब पोपुलेशन बढ़ रही है तो कोई ऐसा मिनरल या पदार्थ निकाला जाय जो लोगों को

[श्री विभूती मिश्र]

खाने को दिया जाय । बुनिया के साइ-  
न्टिस्ट्स आज इस बात की खोज में पड़े  
हुए हैं । लेकिन हमारे पास जो जमीन है  
उस को ऐसे भ्रादमी को दे दें जो पैदावार न  
कर सकता हो तो यह कोई लौजिकल बात  
नहीं है । इस लिये सारी जमीन का  
पता लगावें और जहां जहां से जमीन  
निकले उस को ऐसे भ्रादमी को दें जो उस की  
पैदावार को बढ़ाये, अगर पैदावार नहीं  
बढ़ाये तो जमीन नहीं देनी चाहिये ।

एक बात मैं यह बतलाना चाहता हूँ—  
बिहार स्टेट में रिकार्ड नहीं है कि किस के  
पास कितनी जमीन है । दादा परदादा मर  
गये एक ही भ्रादमी के नाम रिकार्ड में  
चढ़ी हुई है और आज भी उसी के नाम से  
चल रही है । इस लिये सरकार को चाहिये  
कि रिकार्ड का पता लगा कर तथा फालू  
जमीन का पता लगा कर तब उस जमीन  
को बांटा जाय ।

दूसरी बात सरकार को चकबन्दी करनी  
चाहिये ताकि जमीन की पैदावार बढ़ सके ।  
हमारे गोपालन सहाब यह प्रस्ताव यहां लाये  
हैं । लेकिन मार्क्स और लेनिन कानून में  
विश्वास नहीं करते थे । वह तो कहते थे  
कि जमीन के बारे में दूसरा इन्तजाम होना  
चाहिये तब फिर वह पार्लियामेंट में इस प्रस्ताव  
को किस लिये लाये हैं . .

श्रीमती सूर्य देवी बाई शाय : चकबन्दी  
वहीं हो सकती है जहां जमीन हो लेकिन  
जहां पहाड़ हैं वहां चकबन्दी नहीं हो सकती ।

श्री विभूती मिश्र : इसी लिये मैं  
कहता हूँ कि जमीन को सीलिंग जरूर हो और  
उस के बाद जो जमीन बचे वह उस को दी  
जाय जो जमीन की पैदावार बढ़ावे । क्योंकि  
मनुष्य के पैदा होने के पहले भी जमीन रहती है  
और मनुष्य के चले जाने के बाद भी जमीन  
रहती है वह जीविका का जरिया है । जो

पैदावार बढ़ाये, उसी के पास जमीन रहनी  
चाहिये ।

मैं तो सरकार से यह कहूंगा कि खाद  
दीजिए, बीज दीजिए, पानी दीजिए जिस  
का वह उपयोग कर सके । लेकिन बहुत से  
ऐसे भ्रादमी भी होते हैं—आप जमीन उन को  
दे दीजिये लेकिन पैदा नहीं करेंगे । शराब  
ताड़ी पीकर उस में मस्त रहेंगे पैदावार नहीं  
बढ़ाएंगे ।

अन्त में मैं एक बात कहना चाहता हूँ  
सीलिंग सब के ऊपर हो । इस के लिये  
टोटल प्लानिंग की जरूरत है । आप किसान  
के ऊपर सीलिंग करते हैं तो जो बड़े बड़े  
मिनिस्टर हैं बड़े राजा महाराजा हैं, बड़े बड़े  
आफिसर हैं इन के ऊपर भी सीलिंग होना  
चाहिये । एक तरफ सीलिंग ही होना चाहिये  
मैं गोपालन साहब से कहता हूँ—इन को आगे  
आना चाहिये । जब किसान के लिये सीलिंग  
करते हैं तो हमारे लिये भी सीलिंग होना  
चाहिये ।

उपाध्यक्ष महोदय : किसान का हालत  
को बहुत कम लोग जानते हैं । मैं गांव में  
रहता हूँ किसानों की करता हूँ—मैं वहां की स्थिति  
को जानता हूँ । पं० कमल नाथ तिवारी यहां  
पर बैठे हुए हैं इन के घर के पास ही  
मेरी थोड़ी सी जमीन है—कीड़े-मकोड़े  
खा गये दवाई छिड़कते छिड़कते मर गया ।  
इन की हालत भी ऐसी ही है—इन के भाई  
कहते थे कि कुछ नहीं हुआ । सरकार जरूर  
सीलिंग करे लेकिन जमीन उसके हाथ में रखें  
जो जमीन की पैदावार बढ़ावे । जो पैदावार  
नहीं बढ़ावे उस के हाथ में जमीन नहीं रहनी  
चाहिये । इस के साथ साथ मैं यह कहूंगा कि  
सारे देश में टोटल प्लानिंग होना चाहिये ।  
जमीन की प्लानिंग के बिना काम नहीं चलेगा  
यह तो अप्रमूर्ता प्लानिंग है ।

श्री राम कृष्ण शर्मा (गुजरात) :  
उपाध्यक्ष जी, मेरा एक संशोधन भूमि-

सुधार के सम्बन्ध में श्री गोपालन जी के प्रस्ताव पर हैं, जो मैंने उपस्थित किया है ।

श्रीमन्, धरती की परिकल्पना के साथ मातृत्व जुड़ा हुआ है । धरती हमें खिलाती है और जैसा मिश्र जी ने कहा—जन्म के पूर्व धरती रहती है और मृत्यु के बाद भी धरती रहती है । धरती शाश्वत है, मनुष्य का जीवन क्षणभंगुर है । जिस धरती की परिकल्पना के साथ हमारा मातृत्व जुड़ा हुआ है, हमारी जीविका जुड़ी हुई है हमारे देश की जनसंख्या का उदर-पालन का सम्बन्ध जुड़ा हुआ है—इस समस्या का समाधान होना बड़ा आवश्यक है । हम श्री गोपालन का प्रस्ताव स्वीकार कर लेते यदि वे उस में उस इतिहास का वर्णन कर देते कि भूमि-सुधार की परिकल्पना के साथ कौन आया था । कांग्रेस मैनफेस्टो में मध्यावधि चुनाव के समय हमारी प्रधान मंत्री श्रीमती इन्दिरा गांधी जी ने सारे देश को एक दुंदुभि बजा कर बतलाया था कि हम इस देश को सामर्थ्यवान और समृद्धिशाली बनाना चाहते हैं और इस का प्रारम्भ नीचे से होगा । गांव के उस अन्तिम व्यक्ति से प्रारम्भ होगा जो गांव में आज भी अन्धरे में रहता है और जिस के पास भूमि नहीं है । उस में आदिवासी भी आते हैं, हरिजन भी आते हैं और बड़ा भारी अकिंचन समाज आता है । इस कल्पना के साथ देश ने हमारा साथ दिया हमें बहुमत दिया । यह हमारा दायित्व था कि जिस आश्वासन के साथ हम ने उन का विश्वास सम्पादन किया उस को कार्यरूप में परिणित करें और इसी भावना के साथ जैसे ही चुनाव समाप्त हुआ एक कांग्रेस जुलाई 1972 में देश भर के मुख्य मंत्रियों की हुई जिस में उन को मार्गदर्शन दिया गया, गाइड-लाइन दी गई और वह यह थी जिस में परिवार की परिभाषा थी धरती की परिभाषा थी और देश की जनसंख्या की

परिभाषा थी, भूमिसुधार और वितरण—इन के समन्वय के सम्बन्ध में मार्गदर्शन था । हमने भूमि की व्याख्या की—सिचाई की भूमि, अर्ध सिचाई की भूमि, सिचाई रहित भूमि, परिवार किस प्रकार का हो ।

श्री मिश्र जी कहते हैं कि धरती उन को दी जाय जो उत्पादन बढ़ाएँ । आप क्या समझते हैं—क्या धरती उन को दी जायेगी जो धरती को गिरवी रखते हैं ? धरती के बंटवारे की कल्पना के साथ यह जुड़ा हुआ है । इस समय 72 प्रतिशत लोग गांव में रहते हैं । 40 करोड़ एकड़ धरती हमारे पास है । दस प्रतिशत ऐसे लोग हैं जिनके पास दस एकड़ से ज्यादा है, दस प्रतिशत ऐसे हैं जिनके पास एक एकड़ से दस एकड़ है, सात प्रतिशत ऐसे हैं जिनके पास एक से तीन एकड़ है और बीस प्रतिशत ऐसे हैं जो कि भूमिहीन हैं जिनके पास एक इंच भी धरती नहीं है । इस प्रकार 72 प्रतिशत जनसंख्या गांवों में रहती है । इसलिए धरती का जो बंटवारा है उसमें समन्वय लाने के लिए यह कल्पना की गई, हम चाहते हैं कि धरती उनके पास हो जिनके हाथ में हल है, जिनका श्रम लगता है और जो खेती के अतिरिक्त और कहीं भी उदर-पूति के साधन में नहीं लगे हुए हैं आज धरती के ऊपर बूढ़े बैल और बूढ़े किसान रह गए हैं । क्योंकि जवान लोग शहरों की तरफ चले जाते हैं । हम चाहते हैं कि हमारी तरुण पीढ़ी गांव में रहे । लेकिन धरती के बंटवारे और भूमि सुधार के साथ साथ एक बात मैं उनको हमारा आश्वासन अधूरा रह जायेगा—भूमि सुधार के साथ साथ हमें विपुल साधन देने पड़ेंगे, सिचाई के, अच्छे बीज के और फर्टिलाइजर के और सामूहिक रूप में ट्रैक्टर भी उपलब्ध कराने होंगे । मिश्रजी ने एक शंका व्यक्त की है कि

[श्री राम सहाय पांडे]

जमीन मिल गई लेकिन उत्पत्ति नहीं कर सके तो यदि धूम, ज्ञान और आधुनिक साधन सभी कुछ उपलब्ध होगा तो जरूर करेंगे। इसलिए मैं चाहूंगा कि इस इतिहास के साथ इस संशोधन को जोड़ दिया जाये, यह बात हमने कही है, अपने मैनिफेस्टो में हमने कहा था और उसके बजट पर हम यहां आये हैं, उस आश्वासन को हम पूरा करना चाहते हैं। इसलिए यह संशोधन स्वीकार किया जाये।

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE  
(SHRI ANNASAHEB P. SHINDE):

Sir, I am thankful to the hon. members, particularly Mr. Gopalan, for taking the initiative in having a discussion on a very important subject like land reforms. I welcome it as this will give an opportunity to Government to put up very clearly the Government's policies. Fortunately, hon. members from all sides of the House expressed concern about the implementation of land reforms. By and large I am glad there is some broad understanding about land reforms. Many members said that land reforms is a must and must be implemented with sincerity and vigour. The hon. member from the DMK and Mr. Gopalan also tried to bring in some political issues. Perhaps this could have been avoided.

I can only say with all humility that if we go into the long history of the last half a century, if we look into the history of our national movement, the Karachi Resolution etc. to which Mr. Gopalan also referred, the Congress Party has always attached great importance to rural economy, agrarian economy, particularly the agricultural sector and the tenure system in this country. The performance of my party and the Government has to be judged in the historical background. What was the nature of the tenure system prevailing in this country prior to independence-

Practically two-third of the land were under feudal tenure in this country, feudalism not only in the princely States but even in the British area. Because of the national consciousness as a result of the Congress movement at that time, a great movement developed against landlordism in this country. As far as landlordism is concerned, I must say that it is our greatest achievement that through a democratic system we have statutorily abolished it from the country. After the abolition of landlordism, new problems relating to land came before the national movement and the government. For instance, the idea of giving protection to the tenant and the idea of fixing ceiling came to the forefront. For the last two decades we have been struggling to see that this process of implementation of land reforms is carried to its logical conclusion.

As far as the protection to the tenants is concerned, I agree with Shri Gopalan that there have been many weaknesses because of historical reasons. As far as the theoretical aspect is concerned, as far as understanding the problem is concerned, we are one with the hon. Member on the question whether the tenant should be given protection or not. The Government feel that the tenant should become the owner of the land.

But our main difficulty is that in most of the States the records of rights of the lands are not up to date. For instance, Shri Bibuthi Mishra, refers to the record of rights. In most of the States even the names of the tenants are not there. Shri Bahuguna says that in UP it is up to date. Because of the oral tenancy in most States, the tenants are not able to get effective protection. So, the unsatisfactory state of records of rights on land is responsible for the delay in the implementation of land reforms. So, I would appeal to the hon. Members to help the State Governments to make the land records up to date.

We have advised the States that the tenants should be given all the pro-

tection, if necessary even by issuing Ordinance. Many of the States have passed legislation to provide statutory protection to the States. Yet, due to want of records there is delay in implementation. All the same, nearly 20 million tenants in India have been brought in direct relationship with the State, which is not a mean achievement.

Shri Gopalan referred to culturable and waste land. While we may not have done things to his satisfaction, it is a fact that 5.7 million hectares of waste land was distributed among the landless labour during the last two decades.

Shri Gopalan seems to be under the impression that we have large chunks of culturable land. They are all only on paper. Two-thirds of these culturable land mentioned in the records are in Rajasthan, Madhya Pradesh, UP and Gujarat. These lands are not fit for cultivation. Most of them are in ravines or in desert or are saline affected land. While on paper the extent of land appears to be very big, even if this land is given to anybody, nobody would take them because they are unfit for cultivation. In fact, the States will have to take initiative in regard to this and see that these lands are put to proper national use.

SHRI S. P. BHATTACHARYYA (Uluberia): Why is the number of agricultural labourers increasing and the number of cultivators decreasing? Can you explain that?

SHRI ANNASAHAB P. SHINDE: I will come to that also. Since he has raised this point, let me explain it. Of course, the number of agricultural labourers is increasing. But the Census figures which have been quoted by Shri Gopalan and, on this side, by Shri Chintamani Panigrahi, are a little misleading because the norms which were adopted for Census of 1961 and the norms which have been adopted for 1971 Census are different. For 1971 Census all those persons whether they own any land or not but who sustain themselves mainly by doing

agricultural labour have been put in the category of agricultural labour. Supposing even if a person owns a small area of land, he has been treated as a landless labour because he mainly sustains himself by doing agricultural labour. Such persons have been put in the category of agricultural labour because they mainly sustain themselves by doing agricultural labour. (*Interruptions*) "I wish the hon. Member have time enough and patience enough to go into the Census Report. For 1961 Census, different criteria were applied. But for 1971 Census, the basis is different.

The point that I was driving at was this. Apart from fallow lands or uncultivable lands which are mostly unfit for cultivation, Shri Gopalan referred to even forest lands. I am sorry I am not prepared to agree with him. In fact, his party has been taking a position that the Forest Policy Resolution of the Government of India is absolutely out of date. That is not correct. May I submit to Shri Gopalan and to this House that in order to have proper ecology conditions even for carrying on good agriculture in this country, the forests are a must. Ultimately, we are not going to solve our agrarian problems, the problems of agricultural economy, the problems of landless labour, by distributing small patches of forest lands to agricultural labourers. We will have to preserve our forests. I have got the figures, the international figures, that even in a country like Japan which is much more thickly populated than Kerala and West Bengal, they have succeeded in retaining forest lands to the level of 69 per cent of their cultivable lands, while our percentage is much lower than even what the National Forest Policy Resolution envisages. Therefore, it will not be in the interest of our country to either encroach upon the forest lands or to destroy forests. In fact, there are certain lands which are forest lands and which, because of destruction of forests, are just denuded now.

[Shri Annasaheb P. Shinde]

We have to take the position that these forest lands also will have to be re-planted and put in proper shape because land erosion is taking place. The lands are getting eroded. I find, from my own experience that, particularly, small farmers are getting affected because lands got eroded if they are not properly protected by trees. They become less and less economical. This is a larger issue which can be discussed separately.

As far as the land reforms are concerned, Shri Gopalan has quoted Gandhiji, I wish, when he quotes Gandhiji, he accepts his other tenets also.

SHRI A. K. GOPALAN: I was also with Gandhiji like you.

SHRI ANNASAHEB P. SHINDE: We are proud of your previous history. But I am only sorry that you are not with us now.

SHRI A. K. GOPALAN: Through I am not with you, I can quote him.

SHRI ANNASAHEB P. SHINDE: Shri Gopalan referred to exemptions. I appeal to his good sense, "Can't he see our sincere efforts?". Whatever may be the controversy, during the last few years, particularly, after 1970, what a tremendous amount of effort has been made by the Government of India and by my party to evolve a national consciousness on land reforms? For instance, he referred to exemptions. We have a national guideline which has been issued to the State Governments on the basis of which many of the State Governments have enacted laws now.

Exemptions are kept to the minimum. For instance, would you object if land is allowed to be held by agricultural universities? Would you object if land is allowed to be held by research institutes? There are only a few exemptions with regard to which you may have different views. For instance, higher ceilings for orchards. This is a very debatable point. Gov-

ernment considered this matter very carefully. In fact, the hon. Member from DMK criticised this ceiling. I may tell him that his representative was present in the Land Reforms Committee; particularly in the Chief Ministers' Conference, they did not raise any objection. They had unanimously recommended it. The DMK representative was a party to this recommendation. It is alright that because it suits his convenience, he is now criticising. I am not allergic to criticism. But the point is this. As far as the two categories of exemptions are concerned, by the very nature of the plantations economy, we came to the conclusion, all the Chief Ministers came to the conclusion, that to apply ceilings to tea, coffee and other plantations would be causing some hardship to the economy. You may say that it is a wrong understanding of ours. But this is the conclusion which the Chief Ministers arrived at. They made the recommendations and Government of India accepted it. It is a sound recommendation because otherwise our exports would be affected. If tea and coffee plantations are not properly managed, one can say 'nationalise them'. We can debate on that. But to apply ceilings and distribute them to small farmers and landless labour would not be appropriate. That is the understanding of the Government of India.

The other controversy is in respect of the higher ceiling for orchards. Management of orchards becomes difficult if they are partitioned into too small units. In some orchards there may be irrigation facility available. If in the other part there is no irrigation facility, those orchards may be broken away. Then, what would happen to orchards? After all, what is the percentage of land under orchards? Not even one per cent. 99 per cent of the land does not come under that.

Except these two issues, all exemptions which are provided in the guidelines are non-controversial—for

research or for public trusts of religious or charitable nature or goshalas—existing goshalas; I do not think, any hon. Member have any controversy on this.

About unit, the unit that has been accepted for land reforms is family—further, mother and minor children; a family of five has been considered a unit. This limit of 10 to 18 and 54 and family as the unit may not be acceptable to Mr. Gopalan now because they have parted company with Dr. Z. A. Ahmed. He was one of the members of the sub-group which went into the problems of land reforms at the instance of the National Commission on Agriculture. There were many economists and some very progressive individuals in that. They also said—though they have offered some other comments—that, as far as ceiling is concerned, 10 to 18 and 54 is a broadly reasonable level of ceiling. Even the CPI member has come to the conclusion that the level of ceiling which Government has accepted is, by and large, acceptable to them.

As far as family as the unit is concerned, there was only one difference of opinion by some members. A line-man committee of the Congress Party went into it. Even the other Committee which went into the problem suggested that major son should also be included. Hon. members are knowledgeable. You know, under Hindu law, what are the rights of major sons as co-parceners. In fact, under Hindu law, as soon as a son is born, he becomes a co-parcener or co-share, and when he becomes a major, he has an inherent right to have a separate status and share. Now if we club major son in the family as a unit, what would be the consequences? There would be endless litigations. I am not afraid of litigations. But it would defeat the very purpose. We would not have got anything out of it. I consider the unit that has been accepted—father, mother and minor children—as a sound one. The exemptions which have been given are

rational and are kept to the minimum. Regarding the level of ceiling, even impartial observers think that this is broadly a good level of ceiling.

Then, some hon. Members raised the point as to why in some areas it has been raised to 70 acres or 72 acres and all that. I do not know whether all hon. Members have visited Himachal Pradesh Western Rajasthan. Some at least must have had the opportunity to go and visit those areas. The agro-climatic condition of the country is such that you cannot have this strict limitation in these areas. Therefore relaxation is made for that area. If is not for other areas. We have made it quite clear. We told State Governments that you cannot make departure except desert areas and hill areas. Lahaul and Spiti area is one such case I would like to mention. It is so inhospitable human life, that there are many difficulties, the area is covered with snow for 6 to 7 months and the crop season is about 4 months. If you go by the same standard and say, no farmer can acquire 70 or 72 acres, what is the value there? So, these are the main points. I am prepared to sit with anybody and discuss these matters with an open mind. We can rationally discuss many of the points and consider these issues. I have an absolutely open mind. We have to accept any rational approach in these matters. I do feel that what has been done is a right and a sound approach.

AN HON. MEMBER: What has happened in Punjab?

SHRI ANNASAHEH P. SHINDE: It is according to the guideline. No departure has been allowed from the guidelines fixed. I would like to say that Bihar law, for instance, made a departure. They have allowed one acre of land for homestead land and house construction, farm houses, etc. We have taken objection to them and we have written to the State Government that we will not agree to such a thing and they have agreed to our point of view and amended the law.

SHRI MANORANJAN HAZRA (Arambagh): There are many lacunae in the law.

SHRI ANNASAHAB P. SHINDE: I am prepared to look into it. I am prepared to consider every issue if it is brought to my notice. We have written to all the State Governments to enact the laws as per the national guidelines. We are anxious that.

SHRI K. N. TIWARY (Bettiah): Is it agricultural land or homestead land? How is it that Centre comes always and interferes in the State matters?

SHRI ANNASAHAB P. SHINDE: We do it by having a sort of general arrearsus. We know the Chief Ministers. Land reform is a State subject. But it is a matter of vital national importance that Government of India is duty-bound to look to the whole aspects of the problem and to provide the necessary guidelines from a national angle.

श्रीमती सहोदरा बाई राय : जिन जमीनों पर कुएं और प्याऊ आदि हैं उनको सिलिंद्री को नहीं देना चाहिए ।

SHRI ANNASAHAB P. SHINDE:

आप मुझ को लिखें तो मैं डिफेंस सिनिस्ट्री से बात करूंगा ।

I would like to mention that 14 States have passed laws according to new guidelines, namely, Andhra Pradesh, Bihar, Haryana, Himachal Pradesh, Kerala, Kashmir, Madhya Pradesh, Maharashtra, Punjab, U.P. and West Bengal, Rajasthan and Tamil Nadu. Some of the laws have received President's assent. We examine in all the cases and if there is any departure from the guidelines we would like the State Governments to make the necessary amendments etc. We have given necessary time-bound programme. We have said about the necessity to make

these laws and to see that these laws are effectively implemented. Srimati Nandini Satpathy wanted the enactment of the Land Ceiling law and they are to take it up there. The Government has fallen there. Take Mysore State for instance. Every State Government today in India are trying to enact these land ceiling laws.

In Mysore, when it went to the Assembly, they referred it to a Select Committee. The Assemblies have their own rights, and in these matters we cannot interfere too much. But I do feel confident that there are only a few States which have not enacted their laws, and I hope that they will also enact their laws within the next few months, and my request to them would be to see that vigorous steps are taken to enact these laws.

In these laws, a very important provision has been suggested to the State Governments that the normal jurisdiction of the civil courts must be ousted so that the implementation process can be completed expeditiously.

SHRI A. K. GOPALAN: It would be ousted when the peasants are ousted. Now, it is almost over.

SHRI NAWAL KISHORE SHARMA (Dausa): The ex-rulers are having large areas of land in their possession, and the present ceiling laws are not sufficient to take land away from their possession. What are Government going to do about them?

SHRI ANNASAHAB P. SHINDE: it is not correct understanding; if there is anything, that might be a failure somewhere. But the present national guidelines do not provide any sort of exemption to rajas, modern farms or mechanised farms.

In the good old days, under the name of mechanised farms, modern farms, farms belonging to rajas etc., all sorts of exemptions were given, but all those things have now been done away with.



**SHRI NAWAL KISHORE SHARMA:**

For his information, I may say that not a single inch of land has been taken away from the rulers of Rajasthan.

**SHRI ANNASAHEB P. SHINDE:** It is a question of implementation. I shall draw the attention of the Rajasthan Government to this and I shall specifically write to the Rajasthan Government about this and we want them to implement this.

We propose to give protection to all these new laws which have been enacted according to the national guidelines, and we propose to bring them under the Ninth Schedule of the Constitution so that they cannot be challenged in the court.

The national guidelines are very clear, and already we have collected some information from the State Governments, though not all State Governments have sent this information; we have written to them to make some broad estimate about how much land would be available for distribution to the landless labour with preference to Scheduled Castes, Scheduled Tribes etc., and some of the State Governments have informed us that about 34,78,000 acres of land would be available as surplus; that is the tentative estimate.

डॉ० लक्ष्मीनारायण बाईब : मध्य प्रदेश में कितनी जमीन है जो बिना बंटी बची है ।

**SHRI ANNASAHEB P. SHINDE:** The Madhya Pradesh Government have not so far replied to our query.

**AN HON. MEMBER:** What about Bihar?

**SHRI ANNASAHEB P. SHINDE:** Bihar has informed us that about 5 lakhs acres would be available.

श्री कन्ननल्लिङ्ग बबुकर (केसरिया) :

लैंड रिफार्म मेजर्स को इम्प्लेमेंट करने के लिए जनता का सहयोग कैसे लिया जायेगा ?  
ब्लाक स्तर पर पंचायत स्तर पर और जिला स्तर पर उस का स्वरूप क्या होगा ?  
इस के लिए आप ने क्या तरीका अपनाया है ?

**SHRI ANNASAHEB P. SHINDE:** There are many aspects of the problem. But this time, we have learnt from the previous experience; whenever surplus lands were declared, whatever limited lands were available according to the old laws were distributed to the beneficiaries, but we found that the necessary credit infrastructure was not there, and unfortunately, therefore, the poor people to whom those lands were distributed were not in a position to benefit from them, and in fact, some moneylenders and others had exploited the situation. But, now, the Government of India are proposing to see, when these lands are distributed to the poor people, that the necessary credit support is extended to them. The Finance Ministry is already seized of the matter, and in fact, the hon. Finance Minister has been good enough to direct all the custodians of the nationalised banks to take care of this aspect of the matter.

With these words, I would only request Shri A. K. Gopalan to withdraw his resolution and not to press it. Unfortunately, though I accept the spirit of his resolution, I do not like its wording, and, therefore, I would request him to withdraw the resolution.

**SHRI A. K. GOPALAN:** I will allow time for Shri Hiren Mukerjee to move his Resolution.

**MR. DEPUTY-SPEAKER:** We have to take up the next Resolution.

**SHRI A. K. GOPALAN:** I want that to be moved. But he has made so many points and I must reply to them.

**MR. DEPUTY-SPEAKER:** He can take 15 minutes.

**SHRI A. K. GOPALAN:** As I have not enough time, I will not be able to reply to all the points. Some of the points he made are not at all correct. I do not wish to use any unparliamentary word, but I say they are not correct.

I do not question the sincerity of the Minister or of Government. But sincerity will not bring the land. The question is that legislation is there and while implementing it, certain things have to be done. That is not being done. The legislation is not being implemented. Take the case even today. As Shri Panigrahi said, we know from answers to questions here that in 6 States legislation has been passed, but it is waiting for four, five or six months for the President's assent. Assent is not being given. You ask the Chief Ministers to speedily have the legislation enacted, but after enactment such legislation is pending with the President without assent being given.

**SHRI ANNASAHEB P. SHINDE:** Excuse me for the interruption. In some of the legislation which were passed by the State legislatures, we find that they had made departures from the national guidelines. Naturally we wanted the State Governments to give us a commitment that they would amend the laws in that direction. Therefore, this correspondence is taking place. Otherwise, there is no delay. We want the State Governments to enforce these laws as early as possible.

**SHRI A. K. GOPALAN:** By the time the correspondence ends, land will go. That is what has happened.

**SHRI ANNASAHEB P. SHINDE:** They have retrospective effect.

**SHRI A. K. GOPALAN:** You cannot get the land. I will give an example. I do not say that no land will be available. It may be that in a State 10,000 acres of land may be

surplus. I quoted Mahatma Gandhi which he did not like. Gandhiji's slogan was—land to the tiller. Then he said I had no right to quote Gandhiji. Gandhiji had said that no compensation should be given.

**SHRI ANNASAHEB P. SHINDE:** I did not say that. I only said that he should also quote other observations Gandhiji had made.

**SHRI A. K. GOPALAN:** When Louis Fischer asked Gandhiji: 'Will you pay compensation to landlords?', Gandhiji said that he had no money and he would appeal to them and say 'We won't give you any compensation'. The question of compensation is staying the implementation. I know the position in Kerala. I do not go into it because of lack of time.

The Punjab Land Tenure Act was passed in 1953. It was considered by the Congress Party as a model Act. It was expected that more than 5 lakhs acres of land would become surplus. But what is the position? Ultimately, 60,000 acres were declared surplus, and even that has not been distributed so far.

So far as Rajasthan is concerned, it has taken 10 years. First the legislation was brought in. Then a committee went into it. Again they are trying to lower the ceilings. It took ten years. This is what will happen. If it takes 10 years to bring the legislation into effect, in the meanwhile if there is no ban on transfer and sale of land, what will happen? No land will be available. This is the first question I have to ask. Before enacting the legislation, you have to promulgate an Ordinance rendering invalid all transfer or sale of land. Why was that not done? That is my first question. It is not a question of sincerity or insincerity.

**SHRI ANNASAHEB P. SHINDE:** He is knowledgeable person. All these laws have retrospective effect. There is a provision to that effect. So obviously all transfers are banned.

**SHRI A. K. GOPALAN:** There is a difference between passing a legislation with retrospective effect and passing legislation after ten years.

You are not following me. I say that when you bring the legislation, when you think of legislating, issue an ordinance. Say that from such and such a date onwards the lands should not be transferred. Then there is no question. You may take 10 years for passing the legislation. When you pass the legislation, you say that it will be given retrospective effect; but by that time it is already done and it will be very difficult to see that it is transferred. That is what is seen everywhere. I have no time: other wise, I will show you State by State how much land, as the Government said, was available before enacting the legislation and after the legislation, when they went into the lands, how they found that there was not even half or one-fourth or even less than that extent of land there. What was the reason? Even today what is the reason?

I know the example of Kerala. When we began the struggle, the Kerala Government said there was no surplus land there. They said there was only 515 acres of surplus land. It was reported in the papers. Now they have got about 15,000 acres of land. How did it come about? We went into those lands of the landlords; I myself went. We entered the land and we told them "You examine them and see whether they have got the land." It was that movement that brought out the truth. In the case of 700 people, where we entered the land, it was found that they had surplus land. And the authorities said, "Yes, we have got 15,000 acres, and we are examining them." So it is not only a question of legislation. This is an example to show that where there was a struggle, where there was the people's movement, it helped them to get the land. The Government said that there was no land, and now they have said there are 15,000 acres of land.

I want to say two things. You mentioned about sincerity. You said about the record of rights. You said today that nobody should go to the court. Many people have been evicted. The landlord can go to the court because the man has no record of rights. In the court, they will ask, "Where is the record?" He has no record. Not tens or hundreds but lakhs and lakhs of people have been evicted in the whole of India. What has to be done, you are doing it now. Thanks. But there will be nothing to show that one has got the land. All those who have no record of rights have been evicted. The landlords are not fools. They know that legislation is coming. They know that this man has no record of rights. They do not even give these people any receipts. When they know that the poor tenant has no record of rights, why is it that Government has not been meeting the landlords and see whether the record is there or not. Some records must be there with the panchayats. You must ask the neighbours "Who cultivates the land here?" Why is it not done? They simply said that land was not available.

The Kisan Sabha leader, Mr. Surjeet said—and Mr. Ahmad was also there in that committee—and you said the day before yesterday that 250 people were arrested in Punjab. Mr. Surjeet was also arrested. You know what was the reason. There was a march before the Vidhan Sabha in Chandigarh. They wanted to stop this eviction. That was the reason why they went there and they wanted to present a memorandum and before presenting the memorandum, I know what was done. Here is a letter which I have seen today; the letter is to the Secretary of the party, saying that "I am ready to talk." But instead of talking, the Government was afraid and they have arrested all of them. Is this the way in which this question can be solved? You are not giving new land. Further, instead of retaining them, you are evicting them. The land must be given to those who have been cultivating the land for the last

[Shri A. K. Gopalan]

25 years. Do not chuck them out, and let them not be driven away from their land. That is my first complaint.

Then, instead of giving new land, the Government should have done this: namely, you should have given them the record of rights. They should have made preparation for it, and they should have seen that the court is not allowed to interfere and that the panchayats and others are given the right to find out orally whether such and such a man has been cultivating the land and if he has been doing it, he should be given some record which will show that he has been cultivating the land. That is one thing.

As far as the forest land is concerned I know atleast about one State, Kerala. You say statistics are wrong. You have said so about statistics given by the Government as far as agricultural labour is concerned. You say that as far as waste land is concerned, as far as fallow land is concerned that is not good land, I have not seen the land. I have seen Kerala land and the Minister who is sitting behind you knows the forest land is the best land and so many of his friends are cultivating that land. There is no forest land in Kerala that is uncultivable. There are 3 lakhs of acres of forest land and a commission was appointed when E. M. S. Ministry was there to see how much land will be available for cultivation and that commission said 3 lakhs of acres of land would be there. That land was not distributed. I am not asking about the land taken from the landlords. For the last 25 years is there atleast 10 acres of land in the whole of India which could be cultivated? Why is it that it is not distributed? Let us do it.

SHRI ANNASAHAB P. SHINDE: When your Government was there, why did you not do that?

SHRI A. K. GOPALAN: When my party's Government was there, they appointed a commission and when its

report came my party's Government was not there. We thought that a committee of experts must be appointed and they must find out how much land was necessary, how much surplus land was there. When that committee's report came unfortunately that Government was not there. The Central Government was there throughout. It should have issued an ordinance to all the State Governments that all the waste lands, fallow lands and forest lands must be distributed to the agricultural labourers and Harijans. I am asking you, why it was not done? If you have not done anything effectively to have the record of rights, if you have not distributed even today, the fallow land, cultivable waste land and other lands, we can understand the sincerity that you have in taking land from the landlords and distributing those lands.

Who are these landlords? I am glad that Mr. Mohan Dharia is here because I want to quote from an article in the *Times Weekly* entitled "the new land grabbers". It says "The New Land Grabbers". It goes on to say:

"In a blistering attack on Congress Ministers who snap up farms and real estate by dodging the law, Mr. Mohan Dharia, himself a Union Minister and stalwart of the Forum for Socialist Action, has said they should not be given the party ticket to contest elections. But the land sharks, who includes "progressives" and senior government officials, have gone merrily on their way. Shocking instances of these malpractices are here exposed by our staffers in Maharashtra, Gujarat and Rajasthan in this special survey commissioned by the "Times Weekly".

So, who are the land grabbers? Those who are legislating: they are Ministers. Some Ministers are there in Maharashtra with 30 and 40 acres and their names are given, but I have no time to read those names. In Gujarat and Rajasthan also there are similar cases of Ministers.

These ministers are there who have grabbed the land and they are keeping it. Do you expect these ministers to implement the land reform legislation? This is not Marxism or Leninism; this is *Times Weekly* and they say these things about the ministers. If you give me two minutes, Sir, I can read out the names of some of these ministers. In Maharashtra, Shri Y. B. Chavan in the name of his wife has taken some land. Then it says,

"The purchase of 33 acres of land by the Minister of State for Buildings and Communications, Mr. D. S. Jagtap in the command area of the Ujjani Irrigation Project in Sholapur District also figured on the floor of the Legislature."

Then there are two other ministers. In Rajasthan. Mr. Sukhadia and another minister have been mentioned. These things were discussed on the floor of the Assembly there. It says:

"Another instance was the purchase of 500 bighas by Mr. B. N. Joshi, Minister of State, in the name of his five sons."

The allegation against Mr. Sukhadia is that he misused his position as Chief Minister.

**MR. DEPUTY-SPEAKER:** These are instances. The article is there for everybody to read.

**SHRI A. K. GOPALAN:** Yes, Sir. This is the *Times Weekly* dated 6th February, 1972.

**SHRI K. P. UNNIKRISHNAN** (Bade-gara): What about Chathunni Master?

**SHRI A. K. GOPALAN:** Chathunni Master and Ministers are different. Don't speak anything which has no sense at all. I am saying these are ministers who have to implement the land reform legislation. You will never become a Deputy Minister if you say all these things.

I know an amendment has come and the Parliamentary Affairs Minister has been moving about to have it adopted. He is always active when there is some mischief behind it. I know it. The guideline and everything is there. From Karachi Resolution itself, the guideline was there. You can never implement it unless strict actions are taken by Government to see that there is no *mala fide* transfer. Secondly, you can never stop evictions unless you prevent the courts from going into the question. Sometimes the landlord comes with the police to evict them. So, this also should be stopped. You should see within a certain deadline, say 1 month or at least 1 year, the record of rights is prepared by the panchayat officers.

**SHRI B. P. MAURYA** (Hapur): What is your opinion about collective farming?

**SHRI A. K. GOPALAN:** We can have another resolution about it. You will be helped by the people in the village to have the record of rights, because without record of rights you cannot do anything.

**SHRI ANNASAHAB P. SHINDE:** Because so many allegations have been made and controversies raised, I would like to ask him one question. I have with me the old Kerala Bill on land. Shri Namboodiripad was a party to the drafting of this Bill. There is a provision in this Bill that those persons holding land in excess of the ceiling can transfer them to others for love and affection. Only the present Ministry took the necessary steps to amend this provision. If the motives are being questioned, it can be done about the Marxist Ministry also. Could he explain this?

**SHRI A. K. GOPALAN:** I know from where the hon. Minister got the inspiration for asking this question. I am very sorry that he took the inspiration from him. He should not have done that. If we have done something wrong, does it mean that he

[Shri A. K. Gopalan] should also do something wrong? If there is some mistake in the legislation drafted during the regime of EMS, does it mean that you should also do it?

SHRI C. M. STEPHEN (Muvattupuzha): So, those who live in glass houses should not throw stones.

SHRI A. K. GOPALAN: As far as land reform legislation is concerned, nothing is done. Merely resolutions are passed during the Chief Ministers' Conference that there will be land reform and then nothing is done. There is some surplus land in the hands of the government, waste land, fallow land and forest land which is not distributed. Yet, the peasants are given the promise of land. Not only that, the peasants are evicted from land which they have been cultivating for the last 20 or 30 years because they have no record of rights.

That is why I say that this is only a force. So, I brought this resolution and I want to press it for a vote. I do not want to withdraw the resolution.

MR. DEPUTY-SPEAKER: There are a number of amendments to this resolution by Shri Jharkande Rai, Shri Hari Kishore Singh, Dr. Laxminarain Pandeya and one by Shri Gopalan. But, before I take up these amendments, I would like to say that there is another amendment, given notice of by Shri B. K. Daschowdhury, which is an amendment to another amendment moved by Shri Hari Kishore Singh. I see no objection to accepting this amendment even at this stage and I would leave it to the wisdom of the House to give its decision on it. Therefore, I accept this amendment. The amendment of Shri Hari Kishore Singh has been circulated to all Members. The amendment of Shri B. K. Daschowdhury seeks to substitute the words "other needy agriculturists" mentioned in the amendment moved by Shri Hari Kishore Singh by the words 'agriculturists with uneconomical

holdings". That is an amendment to an amendment. I accept it. Shri B. K. Daschowdhury may just move it.

SHRI B. K. DASCHOWDHURY: I beg to move:

That in the amendment moved by Shri Hari Kishore Singh, printed as No. 2 in List No. 1 of amendments,—

for "other needy agriculturists" substitute—

"agriculturists with uneconomical holdings" (7).

MR. DEPUTY-SPEAKER: First I will put amendment No. 1 moved by Shri Jharkande Rai to the Resolution of Shri A. K. Gopalan to the vote of the House.

*Amendment No. 1 was put and negatived*

MR. DEPUTY-SPEAKER: Now before I take up amendment No. 2 moved by Shri Hari Kishore Singh, I will first take up amendment No. 7 moved by Shri B. K. Daschowdhury to the Amendment moved by Shri Hari Kishore Singh—fairly confused situation—and put it to the vote of the House.

The question is:

"That in the amendment moved by Shri Hari Kishore Singh, printed as No. 2 in List No. 1 of amendments,—

for "other needy agriculturists" substitute—

"agriculturists with uneconomical holdings". (7)

*The motion was adopted.*

MR. DEPUTY-SPEAKER: Now, I will put Shri Hari Kishore Singh's amendment, as amended, to the vote of the House.

The question is:

"That in the resolution,—

for "effective land reforms before the 26th January, 1973 through which

the land monopoly of landlords is broken, all the exemptions are done away with and ceiling is fixed in such a way so that sufficient land is made available for distribution to the agricultural workers and poor peasants"

*substitutue—*

"expeditiously comprehensive legislation on land ceiling in the light of the guidelines drawn up by the Government of India on the basis of the conclusions of the Chief Ministers' Conference on land ceiling held in July, 1972 and to take suitable steps for speedy and effective implementation of the legislation so that the surplus land can be distributed promptly among the landless agricultural workers and agriculturists with uneconomical holdings in accordance with the priorities fixed by the guidelines". (2).

*The motion was adopted.*

MR. DEPUTY-SPEAKER: Then, I put amendment No. 4 moved by Shri Jharkhande Rai to the vote of the House.

*Amendment No. 4 was put and negatived.*

MR. DEPUTY-SPEAKER: Next, I put amendment No. 5 moved by Dr. Laxminarain Pandeya to the vote of the House.

*Amendment No. 5 was put and negatived.*

MR. DEPUTY-SPEAKER: There is an amendment by Shri A. K. Gopalan to his own Resolution. This is a very formal amendment that instead of "26th January, 1973", the words "30th May, 1973" be substituted.

*Amendment No. 6 was put and negatived.*

MR. DEPUTY-SPEAKER: Now, I will put the Resolution moved by Shri

A. K. Gopalan, as amended, to the vote of the House.

The question is:

"This House calls upon the Central Government to recommend to all the State Governments to enact expeditiously comprehensive legislation on land ceiling in the light of the guidelines drawn up by the Government of India on the basis of the conclusions of the Chief Ministers Conference on land ceiling held in July, 1972 and to take suitable steps for speedy and effective implementation of the legislation so that the surplus land can be distributed promptly among the landless agricultural workers and agriculturists with uneconomical holdings in accordance with the priorities fixed by the guidelines."

*The motion was adopted.*

17.14 hrs.

RESOLUTION RE: NATIONALISATION OF FOREIGN OIL COMPANIES AND OTHER VITAL INDUSTRIES

SHRI H. N. MUKERJEE (Calcutta—North-East): Mr. Deputy-Speaker, Sir, I beg to move:

"This House is of the opinion that Foreign Oil Companies and other vital industries under the control of the 75 monopoly houses be nationalised."

I have no illusions about the fate of this Resolution because I have a long experience of Government's allergy to the subject and its pusillanimity in respect of big money, both native and foreign. I see my friend Mr. Dharia, the Minister of State. I do not see the Minister of Planning who must be busy with more fashionable jobs. I see the Deputy Minister for Industrial Development. I was only hoping to see again the face of his senior Minister that in 1966 had launched a thousand American ships to bring food to our famishing country. Of course, he is not here, per-